

RATIFIED MINUTES OF MEETING No.17/16 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 24.11.2015 BUT ACTUALLY HELD ON 02.12.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 17/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 which was scheduled to be held on 24.11.2015 but actually held on 02.12.2015 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.: 16/11/80-ALC2/2015	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date: 17/80-ALC2/2015 24.11.2015	Status: Approved
HQ File :01/80/050/00223/AM16/	RLA File :31/24/040/00087/AM10/	Lic.No/Date: 3110039773 28.08.2009	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/1 dated 02.12.2015 as under:- 1. Net weights of export products at S. No. 1 to 7 may be specified as 950 Kgs., 950 Kgs., 2851 Kgs., 760 Kgs., 2772 Kgs., 3465 Kgs. & 2102 Kgs.respectively 2. Quantity of import item at Sl. No. 1 may be allowed as 1031.5 Kgs. as 1.086 Kgs./Kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 1031.5 Kgs. as 1.086 Kgs./Kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as 3094.5 Kgs. as 1.086 Kgs./Kg. content in export item at Sl. No. 3 after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 825.2 Kgs. as 1.086 Kgs./Kg. content in export item at Sl. No. 4 after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 5 may be allowed as 3174.4 Kgs. as 1.145 Kgs./Kg. content in export item at Sl. No. 5 after taking 1/3rd recovery from scrap.			

7. Quantity of import item at Sl. No. 6 may be allowed as 3968 Kgs. as 1.145 Kgs./Kg. content in export item at Sl. No. 6 after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 7 may be allowed as 2513.1 Kgs. as 1.195 Kgs./Kg. content in export item at Sl. No. 7 after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

2	Case No.:23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:05.01.2016
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 05.01.2016.				

3	Case No.:6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:05.01.2016
Decision: The committee noted that the firm's reply dated 31.10.2015 has been sent to DHI on 18.11.2015 for comments. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 05.01.2016.				

4	Case No.:18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DHI in the firm's application) sent to the firm on 21.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to furnish reply. Case is deferred to 05.01.2016.				

5	Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:05.01.2016
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 12.08.2015 followed by reminder on 21.09.2015 and final reminder on 04.11.2015 and decided to give another 15 days time to the firm to furnish reply. Case is deferred to 05.01.2016.				

6	Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910056185	Defer

:01/80/050/00526/AM14/	:09/24/040/00070/AM14/	30.05.2013	Date:05.01.2016
Decision: The committee noted that the firm has not replied to the fresh deficiency raised in the firm's reply dated 10.07.2015 sent to them on 09.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

Case No.:3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
7 HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:05.01.2016
Decision: The committee noted that the firm has not replied to the deficiency raised in the firm's reply dated 10.07.2015 sent to them on 09.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

Case No.:10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
8 HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DHI in the firm's application) sent to the firm on 21.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to furnish reply. Case is deferred to 05.01.2016.			

Case No.:11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
9 HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DHI in the firm's application) sent to the firm on 21.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to furnish reply. Case is deferred to 05.01.2016.			

Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
10 HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:05.01.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance			

Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 05.01.2016.

11	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:05.01.2016
Decision: The committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for comments. The case is deferred to 05.01.2016.				

12	Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:05.01.2016
Decision: The committee noted that the firm has not replied to the deficiency raised in the firm's reply dated 10.07.2015 sent to them on 09.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

13	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:05.01.2016
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments and decided to send reminder to C&PC to expedite comments. Case is deferred to 05.01.2016.				

14	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:05.01.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Assam under deemed export category.				

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 05.01.2016.

15	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:05.01.2016
Decision : The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments . Case is deferred to 05.01.2016.				

16	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:05.01.2016
Decision : The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015 and 06.11.2015. NC decided to issue a reminder to Policy-4 again Section to expedite the case. Case is deferred 05.01.2016.				

17	Case No.:7/2/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:05.01.2016
Decision: The committee noted that firm's reply dated 23.09.2015 has been sent to DEIT on 06.10.2015 and decided to issue reminder to DEIT to expedite their comments. Case is deferred to 05.01.2016.				

18	Case No.:15/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:05.01.2016
Decision : The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 and 29.10.2015 to expedite comments and decided to send reminder to DEIT to expedite comments. Case is deferred to 05.01.2016.				

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

19	Case No.:1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (69)/15-ME dated 02.11.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

20	Case No.:22/8/80-ALC2/2014	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:05.01.2016
Decision : The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 13.08.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

21	Case No.:41/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:05.01.2016
Decision : The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send reminder to firm to furnish reply. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 05.01.2016.				

22	Case No.:43/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:05.01.2016
Decision : The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 24.09.2015 and decided to send reminder to firm to furnish reply. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 05.01.2016.				

23	Case No.:40/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:05.01.2016
Decision : The committee noted that DHI has raised deficiency in the firm reply vide UO No.3(135)/13-TSW(B) dated 02.12.2015 and decided to send it to the firm to furnish reply. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 05.01.2016.				

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

24	Case No.:42/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:05.01.2016
Decision : The committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 05.01.2016.				

25	Case No.:45/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:05.01.2016
Decision : The committee noted that firm's reply dated 12.10.2015 has been sent to DHI on 13.10.2015 for comments. However, DHI has desired for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 05.01.2016.				

26	Case No.:34/14/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:05.01.2016
Decision : The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 followed by reminder on 13.08.2015 and 28.09.2015 to expedite comments and decided to remind DEIT again to expedite comments. Case is deferred to 05.01.2016.				

27	Case No.:7/17/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:05.01.2016
Decision : The Committee noted that firm's reply dated 19.11.2015 has been sent to DHI on 23.11.2015 for comments . The firm has informed that its supply is to Garwara NTPC (Sl.No.45) under deemed export category. Case is deferred to 05.01.2016.				

28	Case No.:46/17/80-ALC2/2014	Party Name:VENKATESWARA ENGINEERING WORKS	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	
Decision : The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (165)/2014-ME dated 20.11.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

29	Case No.:9/14/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:05.01.2016
Decision : The Committee noted that firm's reply dated 19.11.2015 has been sent to DHI on 23.11.2015 for comments . Case is deferred to 05.01.2016.				

30	Case No.:6/17/80-ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	
Decision : The committee decided to ratify the norms based upon the written comments of DHI vide UO No.3 (83)/13-TSW(B) dated 19.11.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

31	Case No.:33/17/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:05.01.2016
Decision : The Committee noted that firm's reply dated 02.11.2015 has been sent to DHI on 23.11.2015 for comments . The firm has informed that its supply is to Rajasthan Rajya Vidyut Nigam Limited under deemed export category. Case is deferred to 05.01.2016.				

32	Case No.:35/14/80-ALC2/2014	Party Name:PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:05.01.2016
Decision : The committee noted that firm has not replied to that deficiency (raised by DIPP) letter dated 13.10.2015 sent to the firm on 29.10.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 05.01.2016.				

33	Case No.:14/17/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:05.01.2016
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate				

HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 05.01.2016.

34	Case No.:32/17/80-ALC2/2014	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:05.01.2016
	Decision : The committee noted that the firm has not replied to the deficiency (raised by DHI on 20.04.2015 & 28.08.2015) letter sent to them on 01.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

35	Case No.:51/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:05.01.2016
	Decision : The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 followed by reminder on 17.08.2015; 28.09.2015 and 29.10.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 05.01.2016.			

36	Case No.:52/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:05.01.2016
	Decision : The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 followed by reminder on 17.08.2015; 28.09.2015 and 29.10.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 05.01.2016.			

37	Case No.:2/11/80-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	Defer Date:05.01.2016
	Decision : The Committee noted that the firm has not replied to DEIT deficiency letter directly sent to them on 16.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

38	Case No.:32/4/80-ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
----	-----------------------------------	--	--	-----------------------------

HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	Defer Date:05.01.2016
-----------------------------------	------------------------------------	--------------------------------------	--------------------------

Decision : The Committee noted that firm's application has been sent to DHI on 01.06.2015 for examination and comments. The firm has informed that its supply is to NTPC, New Delhi under deemed export category. Case is deferred to 05.01.2016.

Case No.:1/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
39 HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:05.01.2016

Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (155)/15-TSW (B)/308 dated 12.08.2015) letter sent to them on 28.09.2015. Firm vide letter dated 18.11.2015 as sought one month's time to furnish reply. Case is deferred to 05.01.2016.

Case No.:17/11/80-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
40 HQ File :01/80/050/00224/AM16/	RLA File :07/24/040/00451/AM15/	Lic.No/Date:0710107790 12.03.2015	Defer Date:05.01.2016

Decision : The Committee noted that the firm has not replied to the deficiency letter sent to them on 29.10.2015 and decided to send reminder to furnish reply. Case is deferred to 05.01.2016.

Case No.:20/4/80-ALC2/2015	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
41 HQ File :01/80/050/00091/AM16/	RLA File :08/24/040/00478/AM15/	Lic.No/Date:0810134866 20.03.2015	Defer Date:05.01.2016

Decision : The Committee noted that copy of the deficiency letter dated 11.06.2015 and reminder dated 13.08. 2015 again sent to the firm on 13.10.2015 through e-mail to furnish reply and decided to send final reminder to firm to furnish reply. Case is deferred to 05.01.2016.

Case No.:2/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
42 HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:05.01.2016

Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (155)/15-TSW (B)/308 dated 12.08.2015) letter sent to them on 28.09.2015. Firm vide letter dated 18.11.2015 as sought one month's time to furnish reply. Case is deferred to 05.01.2016.

Case No.:3/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
43 HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:05.01.2016

Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (155)/15-TSW (B)/308 dated 12.08.2015) letter sent to them on 28.09.2015. Firm vide letter

dated 18.11.2015 as sought one month's time to furnish reply. Case is deferred to 05.01.2016.

44	Case No.: 23/4/80-ALC2/2015	Party Name:CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	Defer Date:05.01.2016
Decision : The committee noted that C&PC has raised deficiency in the firm application vide letter No.46011/32/2015-PC-II dated 03.12.2015 and decided to send it to the firm to furnish reply. Case is deferred to 05.01.2016.				

45	Case No.: 10/8/80-ALC2/2015	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00116/AM16/	RLA File :03/94/040/01169/AM15/	Lic.No/Date:0310795103 06.04.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

46	Case No.: 68/8/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Rejected
	HQ File :01/80/050/00174/AM16/	RLA File :34/24/040/00270/AM15/	Lic.No/Date:3410041121 06.04.2015	
Decision : The committee noted that firm has not replied to the C&PC deficiency letter send them directly on 01.07.2015, DGFT reminder on 28.09.2015 and final reminder on 29.10.2015. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further action accordingly.				

47	Case No.: 58/8/80-ALC2/2015	Party Name:TITAN COMPANY LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00164/AM16/	RLA File :07/24/040/00001/AM16/	Lic.No/Date:0710108038 15.04.2015	Defer Date:05.01.2016
Decision : The committee noted that DIPP has raised deficiency as per SDF Sl. No. 3,4,5,& 11 export product wise and decided to send it to firm to furnish reply. Case is deferred to 05.01.2016.				

48	Case No.: 76/8/80-ALC2/2015	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:05.01.2016
Decision : The Committee noted that firm's application has been sent to MSME on 17.07.2015 for examination and comments followed by reminder on 28.09.2015 and decided to remind MSME again to expedite comments. Case is deferred to 05.01.2016.				

49	Case No.:12/4/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00083/AM16/	RLA File :05/23/040/00606/AM15/	Lic.No/Date:0510393918 23.04.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI as per sub-committee report (copy to be sent to firm and RA). The firm informed that the supply was to Algeria under Physical exports.				
RA may take further necessary action accordingly.				

50	Case No.:18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:05.01.2016
Decision : The Committee noted that MSME representative present in the meeting has informed that the firm is importing Chassis in semi knocked down condition from abroad which is similar to that of M/s Globe Hi-Fab whose case has been referred to PC-IV Section to confirm whether such imports are admissible as per Foreign Trade Policy and has recommended to seek comments from PC-IV Section accordingly. Case is deferred to 05.01.2016.				

51	Case No.:8/11/80-ALC2/2015	Party Name: GRAPHITE INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00215/AM16/	RLA File :03/94/040/00006/AM16/	Lic.No/Date:0310795507 23.04.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

52	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 24.09.2015 for examination and comments and decided to remind C&PC to expedite comments. Case is deferred to 05.01.2016.				

53	Case No.:15/11/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00222/AM16/	RLA File :05/24/040/00002/AM16/	Lic.No/Date:0510393959 24.04.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

54	Case No.: 74/8/80-ALC2/2015	Party Name: POWERWIND LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00180/AM16/	RLA File :05/24/040/00614/AM15/	Lic.No/Date:0510394137 07.05.2015	Defer Date:05.01.2016
Decision: The committee noted that the firm has not replied to the C&PC deficiency letter F.No.46011/64/2014-PC-II dated 11.09.2015 followed by reminder dated 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

55	Case No.: 3/11/80-ALC2/2015	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00210/AM16/	RLA File :03/94/040/00058/AM16/	Lic.No/Date:0310795758 07.05.2015	Defer Date:05.01.2016
Decision: The committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 21.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

56	Case No.: 34/8/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00140/AM16/	RLA File :31/83/040/00017/AM16/	Lic.No/Date:3110065422 08.05.2015	Defer Date:05.01.2016
Decision : The committee noted that firm's reply dated 06.11.2015 sent to DIPP on 12.11.2015 for comments. Case is deferred to 05.01.2016.				

57	Case No.: 4/4/80-ALC2/2015	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	Defer Date:05.01.2016
Decision : The committee noted that the firm's reply dated 28.08.2015 has been sent to MSME on 13.09.2015 for examination and comments. MSME has informed that the reply is incomplete. Accordingly, reminder was issued to the firm on 06.11.2015 and decided to sent to final reminder to the firm to furnish complete reply. Case is deferred to 05.01.2016.				

58	Case No.: 5/4/80-ALC2/2015	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	Defer Date:05.01.2016
Decision : The committee noted that the firm's reply dated 28.08.2015 has been sent to MSME on 13.09.2015 for examination and comments. MSME has informed that the reply is incomplete. Accordingly, reminder was issued to the firm on 06.11.2015 and decided to sent to final reminder to the firm to furnish complete reply. Case is deferred to 05.01.2016.				

59	Case No.:17/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Rejected
	HQ File :01/80/050/00123/AM16/	RLA File :05/23/040/00016/AM16/	Lic.No/Date:0510394276 18.05.2015	
Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 12.08.2015 followed by reminder on 22.09.2015, final reminder on 04.11.2016 to the firm furnish reply and decided to reject the case with direction to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

60	Case No.:18/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Rejected
	HQ File :01/80/050/00124/AM16/	RLA File :05/23/040/00017/AM16/	Lic.No/Date:0510394277 18.05.2015	
Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 12.08.2015 followed by reminder on 22.09.2015, final reminder on 06.11.2016 to the firm furnish reply and decided to reject the case with direction to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

61	Case No.:78/8/80-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:05.01.2016
Decision : The committee noted that the firm has not replied to the MSME deficiency letter dated 06.08.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

62	Case No.:23/8/80-ALC2/2015	Party Name:FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:05.01.2016
Decision : The committee noted that the firm has not replied to the MSME deficiency letter dated 07.09.2015 sent to them on 06.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

63	Case No.:25/8/80-ALC2/2015	Party Name:KDR FORGINGS PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00131/AM16/	RLA File :05/23/040/00035/AM16/	Lic.No/Date:0510394324 21.05.2015	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/63 dated 02.12.2015 as under:- 1. Words "Length: 88.58 mm" may be suffixed with the description of export item.				

2. Quantity of export item may also be specified as 16041 Nos. in addition to its weight.
3. Quantity of import item may be allowed as 1400.2 Meters(17.618 MT) as 1.02 mtrs./mtr.. content in the export items.

RA may take further necessary action accordingly.

64	Case No.:13/8/80-ALC2/2015	Party Name:CHETAN MEDITECH PVT. LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00119/AM16/	RLA File :08/24/040/00061/AM16/	Lic.No/Date:0810135351 25.05.2015	Defer Date:05.01.2016
Decision : The Committee noted that C&PC vide their OM No.46011/65/2015-PC-II dated 09.09.2015 has provided comments.NC observed that wastage allowed is to the higher side and decided to ask the TA to confirm the wastage allowed to the firm. Case is deferred to 05.01.2016.				

65	Case No.:50/8/80-ALC2/2015	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00156/AM16/	RLA File :22/24/040/00004/AM16/	Lic.No/Date:2210015240 25.05.2015	Defer Date:05.01.2016
Decision : The committee noted that the firm has not replied to the MSME deficiency letter sent to them on 21.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

66	Case No.:1/5/80-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	Defer Date:05.01.2016
Decision : The Committee noted that C&PC has raised deficiency vide letter No.46011/84/2009-PC-II dated 01.12.2015 sent directly to the firm to furnish reply. Case is deferred to 05.01.2016.				

67	Case No.:26/8/80-ALC2/2015	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00132/AM16/	RLA File :08/24/040/00063/AM16/	Lic.No/Date:0810135356 26.05.2015	Defer Date:05.01.2016
Decision : The Committee noted that C&PC vide their OM No.46011/35/2011-PC-II dated 30.09.2015 has provided written comments. However, on Consumable items (4% FOB) no specific quantity has been recommended. Therefore, NC decided to ask the TA to show the policy or make specific recommendation for ratification of norms. Case is deferred to 05.01.2016.				

68	Case No.:35/8/80-ALC2/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 16.07.2015 followed by reminder on 23.09.2015 for examination and comments and decided to remind MSME				

again to expedite comments.
Case is deferred to 05.01.2016.

69	Case No.:57/8/80-ALC2/2015	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00163/AM16/	RLA File :05/24/040/00077/AM16/	Lic.No/Date:0510394373 27.05.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm's application has been sent to MSME on 01.09.2015 followed by reminder on 29.10.2015 for examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 05.01.2016.				

70	Case No.:22/8/80-ALC2/2015	Party Name:DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:05.01.2016
Decision : The Committee noted that DEIT has raised deficiency letter No.17(43)/2015-IPHW dated 19.11.2015 sent directly to the firm to furnish reply. Case is deferred to 05.01.2016.				

71	Case No.:20/8/80-ALC2/2015	Party Name:BEST KOKI AUTOMOTIVE PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00126/AM16/	RLA File :05/23/040/00036/AM16/	Lic.No/Date:0510394434 03.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 21.09.2015 followed by reminder on 06.11.2016 and decided to send final reminder to the firm to expedite reply. Case is deferred to 05.01.2016.				

72	Case No.:21/8/80-ALC2/2015	Party Name:GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:05.01.2016
Decision : The committee noted that DIPP vide ID No.12/114/2015/TSW/88 dated 13.10.2015 has provided comments. However, NC observed that value of imported and indigenous inputs in export item is more than the value of exports. NC decided to ask the firm & RA to clarify the reason behind it. Case is deferred to 05.01.2016.				

73	Case No.:11/11/80-ALC2/2015	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 05.01.2016.				

	Case No.:7/11/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
74	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that DHI has raised deficiency vide UO No.3(174)/10-TSW(B)/dated02.11.2015 and decided to send it to the firm to furnish reply. Case is deferred to 05.01.2016.				

	Case No.:10/17/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
75	HQ File :01/80/050/00314/AM16/	RLA File :03/94/040/00123/AM16/	Lic.No/Date:0310796498 08.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that firm's application has been sent to DIPP on 23.11.2015 for examination and comments. Case is deferred to 05.01.2016.				

	Case No.:63/8/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
76	HQ File :01/80/050/00169/AM16/	RLA File :02/24/040/00029/AM16/	Lic.No/Date:0210205871 09.06.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's reply 05.09.2015 has been sent to DHI on 14.09.2015 followed by reminder on 03.11.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 05.01.2016.				

	Case No.:32/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Rejected
77	HQ File :01/80/050/00138/AM16/	RLA File :05/23/040/00096/AM16/	Lic.No/Date:0510394521 10.06.2015	
Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.08.2015 followed by reminder on 22.09.2015, final reminder on 06.11.2016 to the firm furnish reply and decided to reject the case with direction to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

	Case No.:33/8/80-ALC2/2015	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Approved
78	HQ File :01/80/050/00139/AM16/	RLA File :05/23/040/00040/AM16/	Lic.No/Date:0510394513 10.06.2015	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/78 dated 02.12.2015 as under:- 1. Net Fabricated weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 145 MT, 145 MT, 172 MT & 172 MT respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 539813 Kgs. as 1.05 Kgs/Kg. content in the export products.				

3. Quantity of import item at Sl. No. 2 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as 63987 Kgs. as 1.05 Kgs/Kg. content in the export products.
4. Quantity of import item at Sl. No. 3 may be allowed as 1104 Kgs.
5. Quantity of import item at Sl. No. 4 may be allowed as 60 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 7200 Kgs. inclusive of 2 % wastage.
6. Import items at Sl. No. 5, 7 & 8 may be deleted as the same not required by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as 50200 Kgs. inclusive of 2 % wastage as claimed by the firm.
8. Quantities of import items at Sl. No. 9, 10, 11 & 12 may be allowed as applied for i.e. 23000 Kgs., 23000 Kgs., 200 Kgs. & 3800 Kgs. respectively.

RA may take further necessary action accordingly.

79	Case No.:29/8/80-ALC2/2015	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00135/AM16/	RLA File :17/24/040/00018/AM16/	Lic.No/Date:1710006131 11.06.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide DIT UO No. 17(35)/2015-IPHW dated 17.11.2015 (copy to be sent to firm and RA).				
RA may take further necessary action accordingly.				

80	Case No.:61/8/80-ALC2/2015	Party Name:KELD ELLETOFT INDIA P.LTD	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00167/AM16/	RLA File :04/24/040/00060/AM16/	Lic.No/Date:0410160667 11.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

81	Case No.:1/11/80-ALC2/2015	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00208/AM16/	RLA File :03/95/040/00183/AM16/	Lic.No/Date:0310796625 15.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that C&PC vide their OM No.46011/60/2015-PC-II dated 01.10.2015 has provided comments. NC asked the TA to clarify the wastage allowed to the firm and decided to send reminder to expedite reply. Case is deferred to 05.01.2016.				

82	Case No.:38/8/80-ALC2/2015	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00144/AM16/	RLA File :05/23/040/00071/AM16/	Lic.No/Date:0510394578 16.06.2015	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide				

ID No.12/125/2015/TSW/82 dated 02.12.2015 as under:-

1. Net Fabricated weight of each export item at Sl. No. 1, 2 & 3 may be specified as 49.6 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No.1, 2 & 3.
3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
4. Total quantity of import items at Sl. No. 2 & 3 put together may be restricted as 25005 Kgs.
5. Quantities of import items at Sl. No. 4 to 9 may be allowed as applied for i.e. 1800 Kgs., 1251 Kgs., 501 Kgs., 2505 Kgs., 7500 Kgs. & 2505 Kgs. respectively.
6. Quantity of import item at Sl. No. 10 may be allowed as 378 Kgs.
7. Quantities of import items at Sl. No. 11 to 14 may be allowed as applied for i.e. 801 Kgs., 9000 Kgs., 3000 Kgs. & 60 Kgs. respectively.

RA may take further necessary action accordingly.

Case No.:39/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Rejected
HQ File :01/80/050/00145/AM16/	RLA File :05/23/040/00074/AM16/	Lic.No/Date:0510394576 16.06.2015	
83 Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIT) letter sent to them on 27.07.2015 followed by reminder on 21.09.2015, final reminder on 06.11.2015 to the firm to furnish reply and decided to reject the case with direction to pay applicable custom duty with interest for EODC.			
RA take necessary action accordingly.			

Case No.:65/8/80-ALC2/2015	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
HQ File :01/80/050/00171/AM16/	RLA File :05/23/040/00083/AM16/	Lic.No/Date:0510394588 17.06.2015	
84 Decision : The committee decided to ratify the norms based upon the written comments vide MSME ID No.30(153)/15-ME dated 19.10.2015 (copy to be sent to firm and RA).			
RA may take further necessary action accordingly.			

Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:05.01.2016
85 Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 for comments and decided to remind C&PC again to expedite comments. Case is deferred to 05.01.2016.			

Case No.:18/11/80-ALC2/2015	Party Name: YOGESHWAR ENGINEERING PVT LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
HQ File :01/80/050/00225/AM16/	RLA File :31/83/040/00035/AM16/	Lic.No/Date:3110065493 19.06.2015	

Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (177)/15-ME dated 24.11.2015 (copy to be sent to firm and RA).

RA may take further necessary action accordingly.

Case No.:49/8/80-ALC2/2015

Party Name:ISGEC HEAVY ENGINEERING LIMITED

Meet No/Date:17/80-ALC2/2015
24.11.2015

Status:
Approved

HQ File :01/80/050/00155/AM16/

RLA File
:05/23/040/00091/AM16/

Lic.No/Date:0510394648
22.06.2015

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/87 dated 02.12.2015 as under:-

1. Net empty weight of export items at Sl. No. 1 , 2, 3 & 4 may be specified as 73.95 MT, 224.28 MT, 26.95 MT & 44.65 MT respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No.1, 2, 3 & 9 to 12.
3. Quantities of import items at Sl. No. 1, 2 , 3 , 9 , 10 & 12 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
4. Total quantity of import items at Sl. No. 2 & 3 put together may be restricted as 109237 Kgs.
5. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 12846 Kgs. as 1.0417 Kgs/Kg. content in the export products..
6. Quantity of import item at Sl. No. 5 may be allowed as 24 Nos. (12138 Kgs.) on net to net basis.
7. Quantity of import item at Sl. No. 6 may be allowed as 18 Nos. (3642 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 7 may be allowed as 12 Nos. (96 Kgs.) on net to net basis.
9. Quantity of import item at Sl. No. 8 may be allowed as 4 Nos. (144 Kgs.) as applied for.
10. Quantity of import item at Sl. No. 11 may be allowed as 3400 Kgs. (2502.54 Meters) inclusive of 2 % wastage.
11. Quantities of import items at Sl. No. 13 to 16 may be allowed as applied for i.e. 4800 Kgs., 1800 Kgs., 1800 Kgs. & 3700 Kgs. respectively.
12. Quantities of import items at Sl. No. 17 & 18 may be allowed as 591 Kgs. & 1183 Kgs. respectively.
13. Quantities of import items at Sl. No. 19 to 23 may be allowed as applied for i.e. 2800 Kgs., 60 Kgs., 501 Kgs., 1005 Kgs. & 1200 Kgs. respectively.

RA may take further necessary action accordingly.

Case No.:51/8/80-ALC2/2015

Party Name:ISGEC HITACHI ZOSEN LIMITED

Meet No/Date:17/80-ALC2/2015
24.11.2015

Status:
Approved

HQ File :01/80/050/00157/AM16/

RLA File
:05/23/040/00097/AM16/

Lic.No/Date:0510394649
22.06.2015

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/88 dated 02.12.2015 as under:-

1. Net Fabricated weight of each export item at Sl. No. 1 & 2 may be specified as 233 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No.1 to 5.
3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
4. Total quantity of import items at Sl. No. 2 & 3 put together may be restricted as 11660 Kgs.

5. Quantities of import items at Sl. No. 4 & 5 may be allowed as 800 Kgs. & 1040 Kgs. respectively as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 6 may be allowed as 50 Nos. on net to net basis. Duty free weight of this item may be allowed as 23900 Kgs. as 1.02 Kgs/Kg. content in the export products as claimed by the firm.
7. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. (3350 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 8 may be allowed as 4 Nos. (740 Kgs.) on net to net basis.
9. Quantities of import items at Sl. No 9 to 17 may be allowed as applied for.
10. Quantity of import item at Sl. No. 18 may be allowed as 2258 Kgs.

RA may take further necessary action accordingly.

89	Case No.:19/11/80-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00226/AM16/	RLA File :07/24/040/00086/AM16/	Lic.No/Date:0710108399 22.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that firm has not replied to the deficiency (raised by MSME vide ID No.30 (117)/15-ME dated 09.09.2015) letter sent to the firm on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

90	Case No.:46/17/80-ALC2/2015	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00350/AM16/	RLA File :17/24/040/00019/AM16/	Lic.No/Date:1710006132 22.06.2015	Defer Date:05.01.2016
Decision: The Committee noted that DEIT vide letter No.17 (52)/2015-IPHW dated 02.12.2015 has raised deficiency in the firm's application and sent it directly to firm to furnish reply (copy to be sent to the firm). Case is deferred to 05.01.2016.				

91	Case No.:54/8/80-ALC2/2015	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00160/AM16/	RLA File :05/24/040/00111/AM16/	Lic.No/Date:0510394669 23.06.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

92	Case No.:62/8/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments followed by reminder on 02.11.2015 and decided to remind C&PC to expedite comments. Case is deferred to 05.01.2016.				

93	Case No.: 66/8/80-ALC2/2015	Party Name:POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:05.01.2016
	Decision : The Committee noted that the firm's application has been sent to C&PC on 08.09.2015 for comments followed by reminder on 29.10.2015 and decided to remind C&PC to expedite comments. Case is deferred to 05.01.2016.			

94	Case No.: 41/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00147/AM16/	RLA File :05/23/040/00106/AM16/	Lic.No/Date:0510394688 24.06.2015	Defer Date:05.01.2016
	Decision : The Committee noted that the firm's application has been sent to MSME on 20.07.2015 followed by reminder on 06.11.2016 for comments and decided to remind MSME to expedite comments. Case is deferred to 05.01.2016.			

95	Case No.: 42/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00148/AM16/	RLA File :05/23/040/00109/AM16/	Lic.No/Date:0510394691 24.06.2015	Defer Date:05.01.2016
	Decision : The Committee noted that the firm's application has been sent to MSME on 20.07.2015 followed by reminder on 06.11.2016 for comments and decided to remind MSME to expedite comments. Case is deferred to 05.01.2016.			

96	Case No.: 45/8/80-ALC2/2015	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Rejected
	HQ File :01/80/050/00151/AM16/	RLA File :05/23/040/00113/AM16/	Lic.No/Date:0510394692 24.06.2015	
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.08.2015 followed by reminder on 22.09.2015, final reminder on 04.11.2016 to the firm furnish reply and decided to reject the case with direction to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.			

97	Case No.: 52/8/80-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00158/AM16/	RLA File :07/24/040/00098/AM16/	Lic.No/Date:0710108420 25.06.2015	Defer Date:05.01.2016
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

98	Case No.: 53/8/80-ALC2/2015	Party Name:ZENITH	Meet No/Date:17/80-	Status:
----	------------------------------------	-------------------	---------------------	----------------

		PRECISION PVT LTD .,	ALC2/2015 24.11.2015	Deferred
	HQ File :01/80/050/00159/AM16/	RLA File :07/24/040/00097/AM16/	Lic.No/Date:0710108419 25.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

	Case No.:64/8/80-ALC2/2015	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
99	HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm's application has been sent to C&PC on 23.10.2015 for examination and comments and decided to remind C&PC to expedite comments. Case is deferred to 05.01.2016.				

	Case No.:35/11/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
100	HQ File :01/80/050/00242/AM16/	RLA File :03/95/040/00197/AM16/	Lic.No/Date:0310796909 26.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply and amendment sheet No2 for import description of Sl. No. 6 & 7 has been received and is being sent to DIPP for examination and comments. Case is deferred to 05.01.2016.				

	Case No.:22/11/80-ALC2/2015	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
101	HQ File :01/80/050/00229/AM16/	RLA File :03/95/040/00770/AM15/	Lic.No/Date:0310796966 30.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

	Case No.:36/11/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
102	HQ File :01/80/050/00243/AM16/	RLA File :03/95/040/00141/AM16/	Lic.No/Date:0310796957 30.06.2015	Defer Date:05.01.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

103	Case No.:37/11/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
-----	------------------------------------	---------------------------------------	--	-----------------------------

HQ File :01/80/050/00244/AM16/	RLA File :03/95/040/00211/AM16/	Lic.No/Date:0310796955 30.06.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

104	Case No.: 38/11/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00245/AM16/	RLA File :03/95/040/00037/AM16/	Lic.No/Date:0310796959 30.06.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

105	Case No.: 39/11/80-ALC2/2015	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00246/AM16/	RLA File :03/95/040/00148/AM16/	Lic.No/Date:0310796960 30.06.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

106	Case No.: 23/11/80-ALC2/2015	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00230/AM16/	RLA File :03/95/040/00105/AM16/	Lic.No/Date:0310796994 01.07.2015	Defer Date:05.01.2016
	Decision: The Committee noted that firm's reply dated 13.11.2015 has been sent to DIPP on 17.11.2015 for examination and comments. Case is deferred to 05.01.2016.			

107	Case No.: 24/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00231/AM16/	RLA File :03/95/040/00106/AM16/	Lic.No/Date:0310796995 01.07.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

108	Case No.: 32/11/80-ALC2/2015	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00239/AM16/	RLA File :03/95/040/00221/AM16/	Lic.No/Date:0310797012 01.07.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply.			

	Case is deferred to 05.01.2016.		
109	Case No.:12/11/80-ALC2/2015 HQ File :01/80/050/00219/AM16/	Party Name: SARTORIUS STEDIM INDIA PVT. LTD. RLA File :07/24/040/00105/AM16/	Meet No/Date: 17/80-ALC2/2015 24.11.2015 Lic.No/Date: 0710108453 02.07.2015 Status: Deferred Defer Date:05.01.2016 Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.
110	Case No.:34/11/80-ALC2/2015 HQ File :01/80/050/00241/AM16/	Party Name: LARSEN & TOUBRO LIMITED RLA File :03/95/040/00156/AM16/	Meet No/Date: 17/80-ALC2/2015 24.11.2015 Lic.No/Date: 0310797014 02.07.2015 Status: Deferred Defer Date:05.01.2016 Decision: The Committee noted that the firm's application has been sent to DRDO on 26.10.2015 for comments. Case is deferred to 05.01.2016.
111	Case No.:30/17/80-ALC2/2015 HQ File :01/80/050/00334/AM16/	Party Name: HINDUSTAN EQUIPMENTS PVT. LTD., RLA File :56/24/040/00015/AM16/	Meet No/Date: 17/80-ALC2/2015 24.11.2015 Lic.No/Date: 5610004641 07.07.2015 Status: Approved Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (177)/15-ME dated 24.11.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.
112	Case No.:20/11/80-ALC2/2015 HQ File :01/80/050/00227/AM16/	Party Name: TINITA ENGINEERING PVT.LTD. RLA File :03/95/040/00214/AM16/	Meet No/Date: 17/80-ALC2/2015 24.11.2015 Lic.No/Date: 0310797132 09.07.2015 Status: Deferred Defer Date:05.01.2016 Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.
113	Case No.:25/11/80-ALC2/2015 HQ File :01/80/050/00232/AM16/	Party Name: TEMA INDIA LIMITED RLA File :03/95/040/00272/AM16/	Meet No/Date: 17/80-ALC2/2015 24.11.2015 Lic.No/Date: 0310797134 09.07.2015 Status: Deferred Defer Date:05.01.2016 Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.
114	Case No.:26/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date: 17/80-ALC2/2015 Status: Deferred

		24.11.2015	
HQ File :01/80/050/00233/AM16/	RLA File :03/95/040/00273/AM16/	Lic.No/Date:0310797133 09.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's reply dated 13.11.2015 has been sent to DIPP on 17.11.2015 for comments. Case is deferred to 05.01.2016.			

Case No.: 27/11/80-ALC2/2015	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
HQ File :01/80/050/00234/AM16/	RLA File :03/95/040/00278/AM16/	Lic.No/Date:0310797163 10.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/125/2014-TSW/115 dated 02.12.2015 as under and decided to send it to the firm to furnish reply:-			
Reply submitted by the firm vide their letter dated 04.11.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 & 2) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 9) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables 5. Total requirement of each import item, export product wise, in a tabular form Case is deferred to 05.01.2016.			

Case No.: 28/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
HQ File :01/80/050/00235/AM16/	RLA File :03/95/040/00285/AM16/	Lic.No/Date:0310797166 10.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP has raised deficiency vide ID No.12/125/2014-TSW/116 dated 02.12.2015 as under and decided to send it to the firm to furnish reply:-			
Reply submitted by the firm vide their letter dated 09.11.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015 : 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 to 4) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 16) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables 5. Total requirement of each import item, export product wise, in a tabular form			

Case is deferred to 05.01.2016.

117	Case No.: 29/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00236/AM16/	RLA File :03/95/040/00286/AM16/	Lic.No/Date:0310797164 10.07.2015	Defer Date:05.01.2016
	Decision : The Committee noted that DIPP has raised deficiency vide ID No.12/125/2014-TSW/117 dated 02.12.2015 as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 09.11.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information raised in NC meeting dated 01/09/2015: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products. 3. Information in respect of Sl. No. 14 of Standard Deficiency Format for Welding Consumables (import item at Sl. No. 14) 4. Separate quantities of Welding Electrodes, Welding wires/strips, Welding Fluxes etc. covered under Welding Consumables 5. Total requirement of each import item, export product wise, in a tabular form Case is deferred to 05.01.2016.			

118	Case No.: 30/11/80-ALC2/2015	Party Name: TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00237/AM16/	RLA File :03/95/040/00287/AM16/	Lic.No/Date:0310797165 10.07.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 13.10.2015 sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

119	Case No.: 33/11/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00240/AM16/	RLA File :03/95/040/00277/AM16/	Lic.No/Date:0310797267 15.07.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 28.09.2015 followed by reminder on 29.10.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.			

120	Case No.: 28/17/80-ALC2/2015	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00332/AM16/	RLA File :34/24/040/00092/AM16/	Lic.No/Date:3410041380 16.07.2015	Defer Date:05.01.2016

Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 05.01.2016.

121	Case No.:29/17/80-ALC2/2015	Party Name: AUROLAB	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00333/AM16/	RLA File :35/24/040/00016/AM16/	Lic.No/Date:3510044775 16.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

122	Case No.:14/11/80-ALC2/2015	Party Name: LINDE INDIA LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00221/AM16/	RLA File :02/24/040/00061/AM16/	Lic.No/Date:0210205993 17.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 13.10.2015) letter sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

123	Case No.:31/11/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00238/AM16/	RLA File :31/83/040/00058/AM16/	Lic.No/Date:3110065569 29.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 21.09.2015 followed by reminder on 06.11.2015 and decided to send final reminder to the firm to expedite reply. Case is deferred to 05.01.2016.				

124	Case No.:12/17/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00316/AM16/	RLA File :04/24/040/00111/AM16/	Lic.No/Date:0410160843 29.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

125	Case No.:8/17/80-ALC2/2015	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00312/AM16/	RLA File :52/24/040/00029/AM16/	Lic.No/Date:5210041586 30.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP has raised the following deficiency in the firm's application and decided to send it to them to furnish reply:- S.No.3, 4, 5 & 11 (Export product wise) of Standard Deficiency Format. Case is deferred to 05.01.2016.				

126	Case No.:7/17/80-ALC2/2015	Party Name: BORG WARNER	Meet No/Date:17/80-	Status:
-----	----------------------------	-------------------------	---------------------	---------

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

H2an
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

	EMISSIONS SYSTEMS INDIA PVT. LTD	ALC2/2015 24.11.2015	Deferred
HQ File :01/80/050/00311/AM16/	RLA File :05/23/040/00167/AM16/	Lic.No/Date:0510395136 31.07.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

127	Case No.:21/11/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00228/AM16/	RLA File :31/83/040/00060/AM16/	Lic.No/Date:3110065574 03.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 07.09.2015) letter sent to them on 29.10.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.				

128	Case No.:6/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00310/AM16/	RLA File :05/23/040/00175/AM16/	Lic.No/Date:0510395153 03.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/128 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 4 to 8 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 9 in meters also in addition to its weight. Case is deferred to 05.01.2016.				

129	Case No.:31/17/80-ALC2/2015	Party Name: TREFILERIES WIRE INDIA PVT LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

130	Case No.:50/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00354/AM16/	RLA File :05/23/040/00190/AM16/	Lic.No/Date:0510395154 03.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/130 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1.Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2.Quantities of import items at Sl. No. 3 to 5 in Nos. also in addition to their weights.				

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

3.Quantity of import item at Sl. No. 6 in meters also in addition to its weight.
Case is deferred to 05.01.2016.

131	Case No.: 33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

132	Case No.: 34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

133	Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

134	Case No.: 21/17/80-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00325/AM16/	RLA File :03/95/040/00302/AM16/	Lic.No/Date:0310798001 07.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that DIPP has raised the following deficiency in the firm's application and decided to send it to them to furnish reply:- S.No.3, 4, 5 & 11 (Export product wise) of Standard Deficiency Format. Case is deferred to 05.01.2016.			

135	Case No.: 23/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00327/AM16/	RLA File :05/23/040/00186/AM16/	Lic.No/Date:0510395263 07.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

H 22
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

136	Case No.: 67/17/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00371/AM16/	RLA File :05/23/040/00149/AM16/	Lic.No/Date:0510395247 07.08.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI as per sub-committee report (copy to be sent to firm and RA). The firm has informed that the supply is to UAE under Physical exports. RA may take further necessary action accordingly.				

137	Case No.: 16/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00320/AM16/	RLA File :56/24/040/00020/AM16/	Lic.No/Date:5610004654 10.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/137 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Size/Specs of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in export products may also be indicated with documentary evidence. Case is deferred to 05.01.2016.				

138	Case No.: 25/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00329/AM16/	RLA File :05/23/040/00196/AM16/	Lic.No/Date:0510395282 11.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. Nil dated 02.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

139	Case No.: 43/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00347/AM16/	RLA File :17/24/040/00033/AM16/	Lic.No/Date:1710006162 11.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that DEIT vide letter No.17 (51)/2015-IPHW dated 02.12.2015 has raised deficiency in the firm's application and sent it directly to firm to furnish reply (copy to be sent to the firm). Case is deferred to 05.01.2016.				

140	Case No.: 9/17/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00313/AM16/	RLA File :02/24/040/00081/AM16/	Lic.No/Date:0210206068 12.08.2015	Defer Date:05.01.2016

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.

141	Case No.:15/17/80-ALC2/2015	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00319/AM16/	RLA File :03/95/040/00370/AM16/	Lic.No/Date:0310798115 13.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/141 dated 02.12.2015 as under:- Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products RA may take further necessary action accordingly.				

142	Case No.:20/17/80-ALC2/2015	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00324/AM16/	RLA File :03/95/040/00371/AM16/	Lic.No/Date:0310798116 13.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/142 dated 02.12.2015 as under:- Advance Authorization may be ratified as per SION at Sl. No. C-1829 for Engineering products RA may take further necessary action accordingly.				

143	Case No.:32/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00336/AM16/	RLA File :34/24/040/00273/AM15/	Lic.No/Date:3410041457 14.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/88/2008-PC-II dated 30.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.				

144	Case No.:22/17/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00326/AM16/	RLA File :03/95/040/00227/AM16/	Lic.No/Date:0310798232 17.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

145	Case No.:26/17/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00330/AM16/	RLA File :05/23/040/00199/AM16/	Lic.No/Date:0510395334 18.08.2015	

Decision: The committee decided to ratify the norms based upon the recommendation of DHI as per sub-committee report (copy to be sent to firm and RA). The firm has informed that the supply is to UAE under Physical exports.

RA may take further necessary action accordingly.

146	Case No.: 17/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00321/AM16/	RLA File :56/24/040/00024/AM16/	Lic.No/Date:5610004662 21.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/146 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Quantity of export item in Nos. also in addition to its weight. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 3. Thickness of import item. Case is deferred to 05.01.2016.			

147	Case No.: 24/17/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00328/AM16/	RLA File :05/23/040/00202/AM16/	Lic.No/Date:0510395408 24.08.2015	Defer Date:05.01.2016
	Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/147 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1.Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2.Quantities of import items at Sl. No. 6 to 10 & 13 in Nos. also in addition to their weights. 3.Quantities of import items at Sl. No. 11, 12, 27 & 28 in meters also in addition to its weight. 4.Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 20 to 25) supported by overlay areas and thicknesses. Case is deferred to 05.01.2016.			

148	Case No.: 44/17/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00348/AM16/	RLA File :03/95/040/00391/AM16/	Lic.No/Date:0310798440 25.08.2015	
	Decision: The Committee noted that RA has informed that the above mentioned AA has been issued under GN-4 of Engineering Product. NC decided to ratify the norms subject to the following as per recommendation of DHI representative present in the meeting as follows:- Export Product: Pulveriser. RA may take further necessary action accordingly.			

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

149	Case No.:18/17/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00322/AM16/	RLA File :03/95/040/00406/AM16/	Lic.No/Date:0310798527 27.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

150	Case No.:45/17/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00349/AM16/	RLA File :03/95/040/00390/AM16/	Lic.No/Date:0310798539 27.08.2015	
Decision: The Committee noted that RA has informed that the above mentioned AA has been issued under GN-4 of Engineering Product. NC decided to ratify the norms subject to the following as per recommendation of DHI representative present in the meeting as follows:- Export Product: Word "Boiler Parts" to be deleted from the description of Export Product. RA may take further necessary action accordingly.				

151	Case No.:57/17/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00361/AM16/	RLA File :17/24/040/00043/AM16/	Lic.No/Date:1710006165 27.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that DEIT vide letter No.17 (53)/2015-IPHW dated 02.12.2015 has raised deficiency in the firm's application and sent it directly to firm to furnish reply (copy to be sent to the firm). Case is deferred to 05.01.2016.				

152	Case No.:27/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00331/AM16/	RLA File :05/23/040/00222/AM16/	Lic.No/Date:0510395472 28.08.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No. Nil dated 02.12.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

153	Case No.:68/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00372/AM16/	RLA File :05/23/040/00223/AM16/	Lic.No/Date:0510395473 28.08.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

154	Case No.:5/17/80-ALC2/2015	Party Name: EBM-PAPST	Meet No/Date:17/80-	Status:
-----	-----------------------------------	-----------------------	---------------------	----------------

		INDIA PRIVATE LIMITED	ALC2/2015 24.11.2015	Approved
	HQ File :01/80/050/00309/AM16/	RLA File :04/24/040/00129/AM16/	Lic.No/Date:0410160987 03.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/154 dated 02.12.2015 as under:- 1. Quantities of import items at Sl. No. 1, 3 to 49, 51 & 52 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for. 3. Quantity of import item at Sl. No. 50 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.				

	Case No.: 49/17/80-ALC2/2015	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
155	HQ File :01/80/050/00353/AM16/	RLA File :05/23/040/00214/AM16/	Lic.No/Date:0510395503 03.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

	Case No.: 66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
156	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

	Case No.: 42/17/80-ALC2/2015	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Approved
157	HQ File :01/80/050/00346/AM16/	RLA File :03/95/040/00421/AM16/	Lic.No/Date:0310798658 04.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (180)/15-ME dated 24.11.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.				

	Case No.: 41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
158	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

159	Case No.: 48/17/80-ALC2/2015	Party Name: UNITOP	Meet No/Date:17/80-	Status:
-----	-------------------------------------	--------------------	---------------------	----------------

	AQUACARE	ALC2/2015 24.11.2015	Deferred
HQ File :01/80/050/00352/AM16/	RLA File :03/95/040/00422/AM16/	Lic.No/Date:0310798716 08.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP has raised the following deficiency in the firm's application and decided to send it to them to furnish reply:- S.No.3, 4, 5 & 11 of Standard Deficiency Format. Case is deferred to 05.01.2016.			

160	Case No.:19/17/80-ALC2/2015	Party Name: DENSO HARYANA PVT. LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00323/AM16/	RLA File :05/23/040/00228/AM16/	Lic.No/Date:0510395572 10.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

161	Case No.:47/17/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00351/AM16/	RLA File :03/95/040/00249/AM16/	Lic.No/Date:0310798796 10.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/161 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise. 3. Quantities of import items at Sl. No. 3, 4, 7, 8, 13 to 16 & 18 in Nos. also in addition to their weights. 4. Quantities of import items at Sl. No. 5 & 17 in meters also in addition to their weights. 5. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 6, details of components with net weights thereof may be indicated. 6. Detailed calculations for the quantities of import items at Sl. No. 5 & 17 supported by length and number of pipes/ rope in the export products. Case is deferred to 05.01.2016.				

162	Case No.:54/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00358/AM16/	RLA File :05/23/040/00237/AM16/	Lic.No/Date:0510395598 14.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

163	Case No.:64/17/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
-----	-----------------------------	--	--	---------------------

HQ File :01/80/050/00368/AM16/	RLA File :05/24/040/00278/AM16/	Lic.No/Date:0510395606 14.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/163 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise. 2. Brass Bar blank size and weight thereof supported by size & weight of component to be manufactured – export product wise. 3. Cutting allowance and end cutting loss on brass bar Case is deferred to 05.01.2016.			

Case No.:56/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
164 HQ File :01/80/050/00360/AM16/	RLA File :05/23/040/00246/AM16/	Lic.No/Date:0510395640 16.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

Case No.:62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
165 HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/106/2009-PC-II dated 27.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

Case No.:1/14/80-ALC2/2015	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
166 HQ File :01/80/050/00283/AM16/	RLA File :07/24/040/00203/AM16/	Lic.No/Date:0710108755 21.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that hard copy of the application has not been received from RA and accordingly RA & firm have been requested to forward hard copy of the application on 23.11.2015. Case is deferred to 05.01.2016.			

Case No.:2/14/80-ALC2/2015	Party Name: PLAST TECH ENGINEERING	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
167 HQ File :01/80/050/00284/AM16/	RLA File :04/24/040/00136/AM16/	Lic.No/Date:0410161040 21.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

168	Case No.:11/17/80-ALC2/2015	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:17/80- ALC2/2015 24.11.2015	Status: Deferred
-----	------------------------------------	---------------------------------------	--	-----------------------------------

HQ File :01/80/050/00315/AM16/	RLA File :04/24/040/00124/AM16/	Lic.No/Date:0410161029 21.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

Case No.:13/17/80-ALC2/2015	Party Name: I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
169 HQ File :01/80/050/00317/AM16/	RLA File :04/24/040/00123/AM16/	Lic.No/Date:0410161030 21.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

Case No.:36/17/80-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
170 HQ File :01/80/050/00340/AM16/	RLA File :34/24/040/00165/AM16/	Lic.No/Date:3410041527 21.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

Case No.:55/17/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
171 HQ File :01/80/050/00359/AM16/	RLA File :05/23/040/00247/AM16/	Lic.No/Date:0510395690 22.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

Case No.:65/17/80-ALC2/2015	Party Name: GLOBE HI-FABS LLP	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
172 HQ File :01/80/050/00369/AM16/	RLA File :05/23/040/00253/AM16/	Lic.No/Date:0510395691 22.09.2015	
Decision: The committee decided to ratify the norms based upon the written comments vide MSME ID No.30 (178)/15-ME dated 24.11.2015 (copy to be sent to firm and RA). RA may take further necessary action accordingly.			

Case No.:63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
173 HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/106/2009-PC-II dated 27.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

174	Case No.: 58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/106/2009-PC-II dated 27.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

175	Case No.: 59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/106/2009-PC-II dated 27.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

176	Case No.: 60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/106/2009-PC-II dated 27.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

177	Case No.: 61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the C&PC has raised deficiency in the firm's application vide letter F.No.46011/106/2009-PC-II dated 27.11.2015 and sent it directly to the firm to furnish reply. Case is deferred to 05.01.2016.			

178	Case No.: 14/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00318/AM16/	RLA File :04/24/040/00117/AM16/	Lic.No/Date:0410161053 28.09.2015	Defer Date:05.01.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.			

179	Case No.: 3/14/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00285/AM16/	RLA File :61/24/040/00011/AM16/	Lic.No/Date:6110001316 29.09.2015	Defer Date:05.01.2016

Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.

180	Case No.: 37/17/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00341/AM16/	RLA File :05/23/040/00245/AM16/	Lic.No/Date:0510395756 29.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

181	Case No.: 38/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00342/AM16/	RLA File :05/23/040/00265/AM16/	Lic.No/Date:0510395753 29.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 23.11.2015 for comments. However, DIPP has informed that this case pertains to DHI and accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 05.01.2016.				

182	Case No.: 39/17/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00343/AM16/	RLA File :05/23/040/00264/AM16/	Lic.No/Date:0510395752 29.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 23.11.2015 for comments. However, DIPP has informed that this case pertains to DHI and accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 05.01.2016.				

183	Case No.: 40/17/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00344/AM16/	RLA File :09/24/040/00361/AM16/	Lic.No/Date:0910062671 30.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

184	Case No.: 52/17/80-ALC2/2015	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00356/AM16/	RLA File :52/24/040/00048/AM16/	Lic.No/Date:5210041649 30.09.2015	Defer Date:05.01.2016
Decision: The Committee noted that DIPP vide ID No.12/125/2015-TSW/184 dated 02.12.2015 has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:-				
- Information in respect of Sl. No. 3, 4, 5, 8, 9 & 11 of Standard Deficiency Format, for one No. of "Incinerator Shell and its parts". - Clarification as to how 42 Nos. of "Incinerator Shell and its parts" shall be manufactured with the quantities of items proposed for import in the Advance Authorization.				

Case is deferred to 05.01.2016.

185	Case No.: 53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date:05.01.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 05.01.2016.				

186	Case No.: 4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:05.01.2016
Decision: The Committee noted that hard copy of the application has not been received from RA and accordingly RA & firm have been requested to forward hard copy of the application on 23.11.2015. Case is deferred to 05.01.2016.				

187	Case No.: 51/17/80-ALC2/2015	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Approved
	HQ File :01/80/050/00355/AM16/	RLA File :31/82/040/00160/AM16/	Lic.No/Date:3110065733 28.10.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/187 dated 02.12.2015 as under:-				
- Quantities of import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 7 may be allowed as 13.7 Kgs. as 4.225 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 8 may be allowed as 84.71 Kgs. as 3.335 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 9 may be allowed as 77.98 Kgs. as 1.969 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 10 may be allowed as 27.09 Kgs. as 2.335 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 11 may be allowed as 25.84 Kgs. as 3.544 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 12 may be allowed as 158.8 Kgs. as 2.50 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 13 may be allowed as 57.2 Kgs. as 1.765 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 14 may be allowed as 222 Kgs. as 1.99 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 15 may be allowed as 126.1 Kgs. as 2.14 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 16 may be allowed as 693.5 Kgs. as 1.929 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 17 may be allowed as 262.8 Kgs. as 1.947 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.				

	13.	Quantity of import item at Sl. No. 18 may be allowed as 183.6 Kgs. as 1.417 Kgs./Kg. content in the export items after taking 1/3 rd recovery from scrap.
	14.	Quantities of import items at Sl. No. 19 to 22 may be allowed as applied for i.e. 254 Kgs., 222 Kgs., 40.8 Kgs. & 340.8 Kgs. respectively.
	15.	Quantity of import item at Sl. No. 23 may be allowed as 390.2 Kgs. as 3.167 Kgs./Kg. content in the export items after taking 1/3 rd recovery from scrap.
	16.	Quantity of import item at Sl. No. 24 may be allowed as 436.4 Kgs. as 2.833 Kgs./Kg. content in the export items after taking 1/3 rd recovery from scrap.
RA may take further necessary action accordingly.		

188	Case No.:1/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00305/AM16/	RLA File :09/24/040/00428/AM16/	Lic.No/Date:0910062808 02.11.2015	Defer Date:05.01.2016
	Decision: The Committee noted that hard copy of the application has not been received from RA and accordingly RA & firm have been requested to forward hard copy of the application on 23.11.2015. Case is deferred to 05.01.2016.			

189	Case No.:2/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00306/AM16/	RLA File :09/24/040/00429/AM16/	Lic.No/Date:0910062809 02.11.2015	Defer Date:05.01.2016
	Decision: The Committee noted that hard copy of the application has not been received from RA and accordingly RA & firm have been requested to forward hard copy of the application on 23.11.2015. Case is deferred to 05.01.2016.			

190	Case No.:3/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2015 24.11.2015	Status: Deferred
	HQ File :01/80/050/00307/AM16/	RLA File :09/24/040/00431/AM16/	Lic.No/Date:0910062810 02.11.2015	Defer Date:05.01.2016
	Decision: The Committee noted that hard copy of the application has not been received from RA and accordingly RA & firm have been requested to forward hard copy of the application on 23.11.2015. Case is deferred to 05.01.2016.			

S.No.496

Case No. A- 02	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00004/AM16/DE S-I	Lic. No. & date
Meeting No.17/16		RA.F.No.31/83/039/00004/AM15	3110065258
Date: 24.11.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.02.2015

Decision: NC noted that the firm's reply was sent to DHI on 13.07.2015 for comments. However, DHI vide UO No.3(102)/15-TSW(B) dated 02.11.2015 has informed that the reply does contain the information

sought by DHI(copy to be sent to firm). Accordingly, NC decided to give another 15 days time to furnish proper reply. Case is deferred to 05.01.2016.

S.No.497

Case No. A- 03	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00008/AM16/DE S-I	Lic. No. & date
Meeting No.17/16		RA.F.No.31/83/039/00005/AM15	3110065291
Date: 24.11.2015		Request for fixation of norms for Annual requirement under Para 4.24(v)	dt.24.02.2015

Decision: NC noted that the firm's reply was sent to DHI on 13.07.2015 for comments. However, DHI vide UO No.3 (102)/15-TSW (B) dated 02.11.2015 has informed that the reply does contain the information sought by DHI (copy to be sent to firm). Accordingly, NC decided to give another 15 days time to furnish proper reply. Case is deferred to 05.01.2016.

S.No.498

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 24.11.2015		Fixation of Norms	dt.09.09.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 05.01.2016.

S.No.499

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 24.11.2015		Fixation of Norms	dt.06.08.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 05.01.2016.

S.No.500

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES. I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 24.11.2015		Fixation of norms	dt.12.01.2004

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint

DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 05.01.2016.

S.No.501

Case No. A/R-116	M/s. Flovel Energy Pvt Limited,	HQF.No.01/81/050/00396/AM11/ DES.I	Lic. No. & date
Meeting No.17/16	Faridabad	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 24.11.2015		Request for fixation of norms	dt.31.08.2010

Decision: The committee noted that Hon'ble Delhi High Court in its order dated 04.09.2014 in the Writ Petition WP(C) No.1579/2014 directed to consider the matter afresh and pass a speaking order after affording the petitioner an opportunity of being heard.

The Committee noted that the firm's representative viz. S/Shri S.S.Sorot, Pramod Rai, Vivek Saxena, S.D. Sharma and Imran Ahmed appeared for the Personal Hearing on 28.04.2015 and submitted written submissions bearing No. FEPL/SST dated 27.04.2015. Thereafter, the firm vide its e-mail dated 10.07.2015 had requested to grant another opportunity for Personal Hearing after 28.04.2015. Accordingly, the firm was granted Personal Hearing on 20.07.2015. The committee noted that the representatives from M/s Flovel Energy Pvt. Ltd. appeared for the Personal Hearing on 20.07.2015 at 3.00 PM and this hearing was attended by S/Shri S.S. Sorot and Pramod Kumar Rai, on behalf of the firm.

The committee further noted that firm's representatives submitted oral submissions / explanations. The committee further noted that while making oral submissions, the representatives referred to the detailed contentions made in the written submissions and explained the same at length to the committee. The committee took note of the oral submissions being referred to by the representatives and gave a patient hearing to the detailed oral submissions made by the firm regarding the Export Product package as per contract order No. GGPL/BHEP/Supply-01 dt.01.09.2009 which was amended as per amendment No.2 dated 19.01.2011 and manufacturing activities carried out by them on import items. They also enclosed a field study report on the details of manufacturing activity carried out by them from Professor of National Institute of Technology, Bhopal in support of their application.

The Committee perused the comments of DHI vide their UO Note No. 3(11)/13-TSW (B)/260 dated 10.07.2015. It has been communicated by DHI that Advance Authorization holder has manufactured the Turbine and Generator. In the Generator they machined rotor shaft & the same was assembled with the Turbine runner.

Therefore, the manufacturing activity is involved in the supply of export product i.e. electro mechanical equipments for Hydro Power Plant. Accordingly, after deliberation in the meeting the committee decided that the import may be allowed under GN-4 with accountability clause as per recommendation of DHI (Copy to be sent to RA and Firm).

RA may take necessary action accordingly.

S.No.502

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 24.11.2015		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that additional information furnish by the firm's has been sent to DHI on 24.09.2015 to expedite comments.

Case is deferred to 05.01.2015.

S.No.503

Case No. A/R-146	M/s. Man Trucks India Pvt. Ltd., Pune	HQF.No.01/80/050/00830/AM11/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.31/24/040/00119/AM11	3110046183
Date: 24.11.2015		Request for fixation of norms.	dt.29.12.2010

Decision: The committee noted that the firm has not replied to the DHI deficiency letter sent to them on 24.09.2015 followed by reminder on 02.11.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 05.01.2016.

S.No.504

Case No. A/R-161	M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi	HQF.No.01/80/050/00138/AM11/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/23/040/00013/AM15	0510385020
Date: 24.11.2015		Request for fixation of norms	dt.25.04.2014

Decision : The committee noted that the firm's request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments followed by D.O. letter dated 23.07.2015 from Chairman, NC-I to JS, C&PC to expedite comments and decided to remind to C&PC again to furnish comments. Case is deferred to 05.01.2016.

S.No.505

Case No. A/R-25	M/s. Poly Medicure Ltd;	HQF.No.01/80/050/00270/AM15/DES.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/24/040/00118/AM15	0510389511
Date: 24.11.2015		Request for revision of norms	dt.09.07.2014

Decision: The committee noted that firm has not replied to the C&PC deficiency letter send them directly on 07.04.2015, DGFT reminder on 09.07.2015 and final reminder on 02.11.2015. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further action accordingly.

S.No.506

Case No. A/R-27	M/s. Poly Medicure Ltd;	HQF.No.01/80/050/00288/AM15/DES. I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/24/040/00422/AM14	0510378497
Date: 24.11.2015		Request for revision of norms	dt.06.02.2014

Decision: The committee noted that firm has not replied to the C&PC deficiency letter send them directly on 07.04.2015, DGFT reminder on 10.07.2015;28.09.2015 and final reminder on 02.11.2015. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further action accordingly.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.507

Case N5. A/R-28	M/s. Poly Medicure Ltd;	HQF.No.01/80/050/00268/AM15/DES .I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/24/040/00165/AM14	051038660
Date: 24.11.2015		Request for revision of norms	dt.11.07.2014

Decision: The committee noted that firm has not replied to the C&PC deficiency letter send them directly on 07.04.2015, DGFT reminder on 10.07.2015; 28.09.2015 and final reminder on 02.11.2015. Therefore, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further action accordingly.

S.No.508

Case No. A/R-52	M/s. Sartorius Stedium India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00303/AM15/D ES.I	Lic. No. & date
Meeting No.17/16		RA.F.No.07/24/040/00136/AM15	0710105701
Date: 24.11.2015		Request for revision of norms	dt.11.07.2014

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/52-A/R dated 02.12.2015 as under:-

1. Total net weight of export product may be modified as 5125 Kgs.
2. Quantity of import item at Sl. No. 5 may be modified as 39 Kgs. as 1.05 Kgs./Kg. content in the export products.
3. Quantities of import items at Sl. Nos. 20, 21, 22, 23, 24 & 25 may be modified as 296.8 Kgs., 135.7 Kgs., 172.4 Kgs., 257 Kgs., 167.3 Kgs., & 170.3 Kgs. respectively as 1.02 Kgs./Kg. content in the export products.

RA may take further necessary action accordingly.

S.No.509

Case No. A/R-54	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00468/AM15/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/95/040/00415/AM15	0310788987
Date: 24.11.2015		Request for revision/amendment of norms	dt.10.09.2014

Decision: The committee decided to modify the norms based upon the written comments of DHI vide UO No. 'Nil' dated 02.12.2015(copy to be sent to Firm and RA).

RA may take further necessary action accordingly.

S.No.510

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00220/AM15/D ES.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/23/040/00084/AM15	0510388030
Date: 24.11.2015		Request for revision of norms	dt.03.06.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 05.01.2016.

S.No.511

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/D ES.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/23/040/00393/AM15	0510392240
Date: 24.11.2015		Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments. Case is deferred to 05.01.2016.

S.No.512

Case No. A/R-94	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00341/AM13/D ES.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/95/040/00286/AM13	0310703316
Date: 24.11.2015		Request for revision of norms	dt.27.07.2012

Decision: The committee noted that firm has not replied to the DIPP deficiency letter dated 13.10.2015 send them on 02.11.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 05.01.2016.

S.No.513

Case No. A/R-95	M/s. Powerwind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/D ES.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 24.11.2015		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that firm's reply dated 12.09.2015 sent to C&PC on 26.10.2015 for comments. Case is deferred to 05.01.2016.

S.No.514

Case No. A/R-97	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00556/AM13/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/95/040/00774/AM13	0310720380
Date: 24.11.2015		Request for revision of norms	dt.11.01.2013

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/97-A/R dated 02.12.2015 as under:-

1. Net Empty weights of 158.03 MT, 13.097 MT & 36.45 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 23.202 MT as 1.21 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap.
3. Quantity of import item at Sl. No.2 may be allowed as 13 Nos. on net to net basis. However, duty free weight of these items may be allowed as 32.943 MT inclusive of 15.4 % wastage after taking 20 % recovery from scarp.
4. Quantity of import item at Sl. No. 3 may be allowed as 1 No.(117 Kgs.) on net to net basis.

5. Quantity of import item at Sl. No. 4 may be allowed as 9 Nos. on net to net basis. However, duty free weight of these items may be allowed as 5.728 MT inclusive of 8.67 % wastage after taking 20 % recovery from scarp.
6. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 50 Kgs. & 230 Kgs. respectively.
7. Import item at Sl. No. 7 may be deleted as per Amendment Sheet No. 2 dated 19.06. 2013 attached with the Advance Authorization.
8. Quantity of import item at Sl. No. 8 may be allowed as 125 No. (3778 Kgs.) on net to net basis.

RA may take further necessary action accordingly.

S.No.515

Case No. A/R-106	M/s. Dresser-Rand India Pvt. Ltd., Mumbai	HQF.No.01/80/050/00521/AM15/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/94/040/00631/AM15	0310789973
Date: 24.11.2015		Request for Fixation of norms	dt.07.10.2014

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/106-A/R dated 02.12.2015 as under:-

1. Quantities of import items at Sl. No. 1 to 25 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 26 & 27 are not raw materials/ components or consumables required for manufacture of export items. These are product manuals. **Accordingly, NC decided to delete these two items.**

RA may take further necessary action accordingly.

S.No.516

Case No. A/R-107	M/s. Dresser-Rand India Pvt. Ltd., Mumbai	HQF.No.01/80/050/00453/AM15/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/94/040/00488/AM15	0310788390
Date: 24.11.2015		Request for Fixation of norms	dt.26.08.2014

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/125/2015/TSW/107-A/R dated 02.12.2015 as under:-

1. Quantities of import items at Sl. No. 1, 3, 4 & 20 to 23 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
2. Import items at Sl. No. 5 to 19 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.1 .
3. Quantities of import items at Sl. No. 24, 26, 27 & 43 to 46 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.
4. Import items at Sl. No. 28 to 42 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.2 .
5. Quantities of import items at Sl. No. 47, 49, 50 & 66 to 69 may be allowed on net to net basis with accountability clause in export item at Sl. No. 3.
6. Import items at Sl. No. 51 to 65 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.3.
7. Quantities of import items at Sl. No. 70, 72, 73 & 89 to 92 may be allowed on net to net basis with accountability clause in export item at Sl. No. 4.

8. Import items at Sl. No. 74 to 88 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.4 .
9. Quantities of import items at Sl. No. 93, 95, 96 & 112 to 115 may be allowed on net to net basis with accountability clause in export item at Sl. No. 5.
10. Import items at Sl. No. 97 to 111 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 5 .
11. Quantities of import items at Sl. No. 116, 118 to 121 & 137 to 140 may be allowed on net to net basis with accountability clause in export item at Sl. No. 6.
12. Import items at Sl. No. 122 to 136 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 6 .
13. Quantities of import items at Sl. No. 141, 143, 144 & 160 to 163 may be allowed on net to net basis with accountability clause in export item at Sl. No. 7.
14. Import items at Sl. No. 145 to 159 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 7 .
15. Quantities of import items at Sl. No. 164, 166, 167 & 183 to 186 may be allowed on net to net basis with accountability clause in export item at Sl. No. 8.
16. Import items at Sl. No. 168 to 182 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 8 .
17. Quantities of import items at Sl. No. 187, 189, 190 & 206 to 210 may be allowed on net to net basis with accountability clause in export item at Sl. No. 9.
18. Import items at Sl. No. 191 to 205 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 9 .
19. Import items at Sl. No. 211 & 212 may be allowed as per policy for import of spares of export item at Sl. No. 9
20. Quantities of import items at Sl. No. 213, 215, 216 & 232 to 235 may be allowed on net to net basis with accountability clause in export item at Sl. No. 10.
21. Import items at Sl. No. 217 to 231 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 10 .
22. Quantities of import items at Sl. No. 236, 238, 239 & 255 to 258 may be allowed on net to net basis with accountability clause in export item at Sl. No. 11.
23. Import items at Sl. No. 240 to 254 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 11 .
24. Quantities of import items at Sl. No. 259, 261, 262 & 278 to 282 may be allowed on net to net basis with accountability clause in export item at Sl. No. 12.
25. Import items at Sl. No. 263 to 277 may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No. 12 .
26. Import items at Sl. No. 283 & 284 may be allowed as per policy for import of spares of export item at Sl. No. 12.
27. Import items at Sl. No. 285 to 404 may be allowed as per policy for import of spares.
28. Import items at Sl. No. 2, 25, 48, 71, 94, 117, 142, 165, 188, 214, 237 & 260 are not raw materials/ components or consumables required for manufacture of export items. These are Operation and Maintenance manuals. **Accordingly, NC decided to delete these items.**

RA may take further necessary action accordingly.

S.No.517

Case No. A/R-108	M/s. Dee Development	HQF.No.01/80/050/00011/AM14/DES. I	Lic. No. & date
Meeting No.17/16	Engineers Ltd.,	RA.F.No.05/23/040/00442/AM13	0510347745

Date: 24.11.2015	Faridabad	Request for inclusion of import item No.12 i.e. "Carbon Steel Seamless Pipes" of norms	dt.29.02.2013
------------------	-----------	--	---------------

Decision: The committee decided to ratify the norms based upon the written comments of DHI vide UO No. 'Nil' dated 02.12.2015(copy to be sent to Firm and RA).

RA may take further necessary action accordingly.

S.No.518

Case No. A/R-109	M/s. ISGEC Hitachi Zosen Ltd., Noida(UP)	HQF.No.01/80/050/00042/AM15/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/23/040/00452/AM15	0510392693
Date: 24.11.2015		Request for revision of norms	dt.06.01.2015

Decision : The committee decided to modify the norms based upon the written comments of DIPP vide ID No. 12/125/2015-TSW/109-A/R dated 02.12.2015 as under:-

1. Net fabricated weight of each export item at Sl. No. 1 & 2 may be modified as 289.8 MT.
2. Quantities of import items at Sl. No. 6 to 10 may be allowed as 2491 Kgs., 2491 Kgs 4494 Kgs., and 6080 Kgs. & 881 Kgs. respectively.

RA may take further necessary action accordingly.

S.No.519

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/24/040/00407/AM15	0510377258
Date: 24.11.2015		Request for fixation of norms	dt.27.01.2014

Decision: The Committee noted that firm's request dated 27.07.2015 sent to C&PC on 18.11.2015 for comments. Case is deferred to 05.01.2016.

S.No.520

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00217/AM15/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.05/23/040/00121/AM15	0510388787
Date: 24.11.2015		Request for revision of norms	dt.18.06.2014

Decision: The Committee noted that firm's request dated 06.10.2015 sent to DHI on 18.11.2015 for comments. Case is deferred to 05.01.2016.

S.No.521

Case No. A/R-112	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/94/040/01101/AM15	0310794289
Date: 24.11.2015		Request for modification/ addition of norms	dt.02.03.2015

Decision: The Committee noted that firm's request dated 12.09.2015 sent to DIPP on 18.11.2015 for comments. Case is deferred to 05.01.2016.

S.No.522

Case No. A/R-113	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00662/AM16/DE S.I	Lic. No. & date
Meeting No.17/16		RA.F.No.03/94/040/00884/AM15	0310792385
Date: 24.11.2015		Request for revision/amendment of norms	dt.26.12.2014

Decision: The Committee noted that firm's request dated 31.07.2015 sent to DIPP on 18.11.2015 for comments. Case is deferred to 05.01.2016.

S.No.523

Case No. C - 02	M/s. Schmtetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I
Meeting No.17/16		Request for fixation of wastage norms M/s. Schemtetz India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.
Date: 24.11.2015		

Decision: The committee noted that firm's fresh reply by e-mail has been sent to MSME on 07.12.2015 for comments. Case is deferred to 05.01.2016.


HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

19
24/11/2015

30(69)/15-ME

Subject: AA no 0710103733 dated 25.04.14 for M/s Ayaapa CNC Pvt. Ltd.

Reply received from firm is placed at PUC. The norms may be fixed as follows:-

- The details of items of export is attached as annexure-A.
- Import of Sno 1 may be allowed for 2918 kgs after affecting 15% recovery from scrap and inclusive of 492% wastage.
- Import of Sno 2 may be allowed for 20139 kgs after affecting 15% recovery from scrap and inclusive of 536.4% wastage.
- Import of Sno 3 may be allowed for 805.41 kgs after affecting 15% recovery from scrap and inclusive of 359% wastage.
- Import of Sno 4 may be allowed for 398 kgs after affecting 15% recovery from scrap and inclusive of 269% wastage.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhayog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(69)/15-ME dated 02.11.15

Ham
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



AYYAPPA CNC PVT. LTD.

Manufacturer of Precision Aerospace Components

An AS 9100C Certified Organisation

No. 25 Dorasanipalaya, Bannerghatta Road, Bangalore - 560076

E-Mail: mail@ayyappa-cnc.com, Ph: 080-26585172

Website: www.ayyappa-cnc.com

Handwritten signature/initials.

HARADHAN DAS
Director General of Foreign Trade
Department of Commerce
Government of India
New Delhi

Handwritten text: "A"

Handwritten circled number "1"

List of Aircraft Parts for Advance Licence

Aluminium Alloy, Plate

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
1		PLATE KEYHOLE T3	AIRBUS	Aluminium Alloy Plate	12.7mm x 150mm x 400mm	194	\$ 3,239.80	\$ 15,849.80	399.14	63.72	335.42	526.42%	285.11	447.45%
2		PLATE KEYHOLE FWD T4	AIRBUS	Aluminium Alloy Plate	12.7mm x 130mm x 425mm	190	\$ 2,920.30	\$ 15,998.00	359.96	91.89	268.07	291.74%	227.86	247.98%
3		PACKER-FWD	AIRBUS	Aluminium Alloy Plate	12.7mm x 70mm x 330mm	125	\$ 912.50	\$ 6,705.00	99.01	18.97	80.04	421.94%	68.04	358.65%
4		PACKER-AFT	AIRBUS	Aluminium Alloy Plate	12.7mm x 40mm x 260mm	110	\$ 380.60	\$ 4,345.00	39.23	6.42	32.81	511.50%	27.89	434.77%
5		PACKET-INBD AFT	AIRBUS	Aluminium Alloy Plate	10mm x 130mm x 200mm	1850	\$ 8,676.50	\$ 40,792.50	1298.70	225.95	1072.75	474.77%	911.84	403.55%
6		Plate Cover	AIRBUS	Aluminium Alloy Plate	16mm x 310mm x 460mm	186.6667	\$ 8,586.67	\$ 20,081.60	1149.93	85.95	1063.98	1237.93%	904.38	1052.24%
Total :							\$ 24,716.37	\$ 1,03,771.90	3345.96	492.89	2853.07	578.85%	2425.11	492.02%

Handwritten number "52"



HARADHAN DAS
Foreign Trade Development
Directorate General of Foreign
Department of Commerce
Udyog Bhawan, New Delhi



AYYAPPA CNC PVT. LTD.

Manufacturer of Precision Aerospace Components
An AS 9100C Certified Organisation
No. 25 Dorasanipalaya, Bannerghatta Road, Bangalore - 560076
E-Mail : mail@ayyappa-cnc.com , Ph: 080 - 26585172

Website : www.ayyappa-cnc.com

17/03

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

53

2

List of Aircraft Parts for Advance Licence

Aluminium Alloy,Block

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
1		PACKER	AIRBUS	Aluminium Alloy Rectangular Block	12.7mm x 40mm x 100mm	1	\$ 1.40	\$ 8.96	0.14	0.04	0.09	211.28%	0.08	179.59%
2		BRACKET	AIRBUS	Aluminium Alloy Rectangular Block	38mm x 60mm x 65mm	1	\$ 4.32	\$ 21.37	0.40	0.03	0.37	1322.24%	0.32	1123.91%
3		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	38mm x 70mm x 70mm	1	\$ 5.61	\$ 29.67	0.50	0.04	0.46	1152.70%	0.39	979.80%
4		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 70mm x 70mm	1	\$ 6.88	\$ 28.67	0.66	0.04	0.62	1551.17%	0.53	1318.50%
5		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 65mm x 70mm	1	\$ 6.39	\$ 28.13	0.61	0.04	0.58	1545.11%	0.49	1313.34%
6		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	38mm x 70mm x 100mm	1	\$ 7.47	\$ 32.07	0.72	0.05	0.67	1312.21%	0.57	1115.38%
7		Bracket Brace Bottom	AIRBUS	Aluminium Alloy Rectangular Block	90mm x 150mm x 150mm	1	\$ 49.40	\$ 98.35	5.47	0.45	5.02	1115.37%	4.26	948.06%
8		Bracket Machined	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 65mm x 50mm	1	\$ 2.98	\$ 17.01	0.35	0.03	0.32	1117.89%	0.27	950.20%
9		BRKT MTG Hinge FWD	AIRBUS	Aluminium Alloy Rectangular Block	110mm x 150mm x 175mm	1	\$ 63.57	\$ 120.43	7.80	1.00	6.79	677.24%	5.77	575.66%
10		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1	\$ 5.21	\$ 19.94	0.51	0.08	0.43	552.49%	0.37	469.62%
11		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1	\$ 5.21	\$ 19.94	0.51	0.08	0.43	552.49%	0.37	469.62%
12		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	1	\$ 5.46	\$ 21.32	0.54	0.10	0.44	466.79%	0.38	396.77%

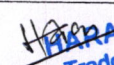
UDYOG BHAWAN, NEW DELHI
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
FORWARD TRADE DEVELOPMENT BOARD

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
29		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	1	\$ 5.46	\$ 19.38	0.54	0.09	0.45	521.22%	0.39	443.04%
30		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	1	\$ 5.46	\$ 20.30	0.54	0.09	0.45	476.05%	0.38	404.64%
31		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	1	\$ 5.46	\$ 20.30	0.54	0.09	0.45	476.05%	0.38	404.64%
32		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1	\$ 5.21	\$ 20.10	0.51	0.09	0.42	454.76%	0.36	386.54%
33		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1	\$ 5.21	\$ 20.10	0.51	0.09	0.42	446.95%	0.36	379.91%
34		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	1	\$ 5.46	\$ 19.16	0.54	0.11	0.43	402.32%	0.37	341.97%
35		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1	\$ 5.21	\$ 19.16	0.51	0.09	0.42	462.98%	0.36	393.53%
36		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,395.40	169.29	23.43	145.86	622.52%	123.98	529.14%
37		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,645.60	338.58	49.48	289.10	584.32%	245.74	496.67%
38		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	45mm x 95mm x 155mm	238	\$ 4,203.08	\$ 6,916.28	425.80	40.08	385.72	962.27%	327.86	817.93%
39		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	45mm x 95mm x 155mm	238	\$ 4,203.08	\$ 6,916.28	425.80	40.08	385.72	962.27%	327.86	817.93%
40		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 115mm	119	\$ 742.56	\$ 2,653.70	73.90	16.83	57.07	339.03%	48.51	288.18%
41		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 115mm	119	\$ 742.56	\$ 2,653.70	73.90	16.83	57.07	339.03%	48.51	288.18%
42		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 60mm x 100mm	238	\$ 1,880.20	\$ 3,451.00	192.78	20.18	172.60	855.53%	146.71	727.20%
43		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 60mm x 100mm	238	\$ 1,880.20	\$ 3,451.00	192.78	20.18	172.60	855.53%	146.71	727.20%
44		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,783.80	128.52	28.07	100.45	357.80%	85.38	304.13%

Harman
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Bhawan, New Delhi

Foreign Trade Development
Department of Commerce
HARADHAN DAS

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
45		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 105mm	238	\$ 1,361.36	\$ 4,783.80	134.95	32.42	102.53	316.29%	87.15	268.85%
46		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 55mm x 100mm	238	\$ 1,416.10	\$ 4,893.28	141.37	34.71	106.66	307.25%	90.66	261.16%
47		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 55mm x 100mm	238	\$ 1,416.10	\$ 4,840.92	141.37	27.41	113.96	415.72%	96.87	353.36%
48		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	238	\$ 3,484.32	\$ 6,211.80	358.57	42.32	316.25	747.30%	268.81	635.20%
49		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	238	\$ 3,484.32	\$ 6,211.80	358.57	42.32	316.25	747.30%	268.81	635.20%
50		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 150mm	238	\$ 3,377.22	\$ 5,966.66	347.00	29.54	317.46	1074.67%	269.84	913.47%
51		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 150mm	238	\$ 3,377.22	\$ 5,966.66	347.00	29.54	317.46	1074.67%	269.84	913.47%
52		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 110mm	660	\$ 3,946.80	\$ 13,701.60	392.04	64.07	327.97	511.90%	278.78	435.12%
53		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	185	\$ 1,665.00	\$ 4,832.20	157.97	20.14	137.82	684.18%	117.15	581.55%
54		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	185	\$ 1,665.00	\$ 4,832.20	157.97	20.14	137.82	684.18%	117.15	581.55%
55		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	119	\$ 1,071.00	\$ 3,108.28	101.61	12.83	88.78	692.01%	75.46	588.21%
56		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	119	\$ 1,071.00	\$ 3,108.28	101.61	12.83	88.78	692.01%	75.46	588.21%
57		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	924	\$ 5,045.04	\$ 17,907.12	498.96	97.46	401.50	411.99%	341.28	350.19%
58		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 6,547.20	178.20	30.47	147.73	484.79%	125.57	412.07%
59		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1452	\$ 7,564.92	\$ 27,820.32	744.88	142.95	601.93	421.08%	511.64	357.92%
60		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 6,626.40	178.20	27.69	150.51	543.54%	127.93	462.01%


ANIRADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 New Delhi

Discipline of Composites
Forsida Trade Development
HAYCHUN DVS

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
61		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 105mm	185	\$ 1,526.25	\$ 4,469.60	144.23	19.82	124.41	627.75%	105.75	533.59%
62		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 105mm	185	\$ 1,526.25	\$ 4,469.60	144.23	19.82	124.41	627.75%	105.75	533.59%
63		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	119	\$ 937.72	\$ 2,841.72	88.36	12.56	75.79	603.25%	64.42	512.76%
64		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	119	\$ 937.72	\$ 2,841.72	88.36	12.56	75.79	603.25%	64.42	512.76%
65		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	185	\$ 1,457.80	\$ 4,469.60	137.36	19.46	117.90	605.75%	100.21	514.88%
66		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	185	\$ 1,457.80	\$ 4,469.60	137.36	20.18	117.18	580.54%	99.60	493.46%
67		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	119	\$ 937.72	\$ 2,875.04	88.36	13.01	75.35	579.15%	64.05	492.27%
68		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	119	\$ 937.72	\$ 2,875.04	88.36	13.01	75.35	579.15%	64.05	492.27%
69		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 105mm	330	\$ 1,887.60	\$ 6,877.20	187.11	35.75	151.36	423.42%	128.66	359.91%
70		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,936.00	338.58	61.79	276.79	447.95%	235.27	380.76%
71		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 6,626.40	178.20	22.09	156.11	706.55%	132.69	600.57%
72		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,790.80	338.58	46.82	291.76	623.22%	248.00	529.73%
73		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	119	\$ 937.72	\$ 2,882.18	88.36	12.35	76.01	615.48%	64.61	523.16%
74		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 100mm	119	\$ 937.72	\$ 2,882.18	88.36	12.35	76.01	615.48%	64.61	523.16%
75		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 60mm x 100mm	119	\$ 940.10	\$ 3,377.22	96.39	13.98	82.41	589.71%	70.05	501.26%
76		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 60mm x 100mm	119	\$ 940.10	\$ 3,377.22	96.39	13.98	82.41	589.71%	70.05	501.26%


HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce

240 WAHIDARAH
about 1000 ft to 1000 ft
about 1000 ft to 1000 ft

SI #	Part Sketch	Part Name	Project	Raw Material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
77		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,645.60	338.58	55.34	282.24	500.94%	239.90	425.80%
78		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,645.60	338.58	47.60	290.98	611.35%	247.34	519.65%
79		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 105mm	330	\$ 1,887.60	\$ 6,626.40	187.11	25.13	161.98	644.56%	137.68	547.87%
80		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,560.08	128.52	23.83	104.69	439.38%	88.99	373.47%
81		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,959.92	128.52	21.53	106.99	496.90%	90.94	422.36%
82		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	132	\$ 720.72	\$ 2,558.16	71.28	12.87	58.41	453.94%	49.65	385.85%
83		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 100mm	66	\$ 315.48	\$ 1,242.12	31.19	5.11	26.07	510.12%	22.16	433.60%
84		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 100mm	66	\$ 315.48	\$ 1,242.12	31.19	5.11	26.07	510.12%	22.16	433.60%
85		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 100mm	132	\$ 630.96	\$ 2,484.24	62.37	9.46	52.91	559.14%	44.97	475.27%
86		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 95mm	66	\$ 300.30	\$ 1,189.32	29.63	4.33	25.30	584.39%	21.50	496.73%
87		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	132	\$ 720.72	\$ 2,745.60	71.28	12.44	58.84	472.76%	50.01	401.85%
88		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	33	\$ 171.93	\$ 656.04	16.93	2.87	14.06	489.98%	11.95	416.48%
89		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	33	\$ 171.93	\$ 656.04	16.93	2.87	14.06	489.98%	11.95	416.48%
90		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	66	\$ 966.24	\$ 1,653.96	99.44	3.08	91.36	1131.15%	77.66	961.48%
91		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	66	\$ 966.24	\$ 1,653.96	99.44	3.08	91.36	1131.15%	77.66	961.48%
92		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	132	\$ 720.72	\$ 2,684.88	71.28	13.47	57.81	429.24%	49.14	364.86%

H22
 HARADHAN DAS
 Foreign Trade Development Officer
 General of Foreign Trade
 Ministry of Commerce
 New Delhi

100% Guaranteed
100% Satisfaction
100% Delivery
100% Quality
100% Service
100% Support
100% Training
100% Development
100% Growth
100% Success
100% Happiness
100% Health
100% Wealth
100% Power
100% Love
100% Life
100% Death
100% Everything

24 HOURS
7 DAYS A WEEK
100% GUARANTEE

S#	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
93		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 55mm x 100mm	132	\$ 785.40	\$ 2,684.88	78.41	15.81	62.60	396.06%	53.21	336.65%
94		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	66	\$ 360.36	\$ 1,342.44	35.64	7.38	28.26	383.08%	24.02	325.62%
95		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 45mm x 110mm	520	\$ 3,530.80	\$ 10,576.80	347.49	53.13	289.36	497.81%	245.96	423.14%
96		Kicker	Boeing 737	Aluminium Alloy Rectangular Block	3.25" x 5.00" x 7.50"	800	\$ 30,400.00	\$ 91,088.00	4313.89	350.44	3963.45	1130.98%	3368.93	961.34%
Total :							\$ 1,40,441.28	\$ 4,25,110.90	\$ 15,219.50	\$ 1,966.49	\$ 13,253.02	673.94%	11265.06	572.85%

Harad
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

85



AYYAPPA CNC PVT. LTD.

Manufacturer of Precision Aerospace Components

An AS 9100C Certified Organisation

No. 25 Dorasanipalaya, Bannerghatta Road, Bangalore - 560076

E-Mail : mail@ayyappa-cnc.com, Ph: 080-26585172

Website : www.ayyappa-cnc.com

List of Aircraft Parts for Advance Licence

Aluminium Alloy Bar

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
1		Bracket Machined	AIRBUS	Aluminium Alloy Bar	76.5mm x 450mm x 90mm	110	\$ 8,569.00	\$ 23,120.90	916.57	175.50	741.08	422.28%	629.91	358.94%

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

65



AYYAPPA CNC PVT. LTD.

Manufacturer of Precision Aerospace Components

An AS 9100C Certified Organisation
No. 25 Dorasani Palaya, Bannerghatta Road, Bangalore - 560076
E-Mail: mail@ayyappa-cnc.com, Ph: 080-26585172

Website: www.ayyappa-cnc.com

70

List of Aircraft Parts for Advance Licence

Aluminium Alloy, Sheet

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
1		BRACKET	AIRBUS	Aluminium Alloy Sheet	3.2mm x 1000mm x 2000mm	26	\$ 5,070.00	\$ 75,961.60	449.28	117.88	341.40	316.45%	290.19	268.98%

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

6

21
24/11/15

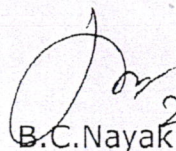
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104231 dt 20-05-14.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm's reply of dated 18-10-15 has been examined. It is observed the applicant has not replied to any of the points raised by this Office letter of dated 07-09-15.

DGFT is requested to get the information to this Office letter of dated 07-09-15 to examine the request. (Copy enclosed).

The above issues with the approval of IA (KKT).

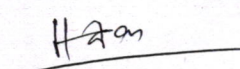

B.C. Nayak
Development Officer
26-09-15

Enclosure- a/a

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(136)/14-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

812

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104231 dt 20-05-14.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm's reply of dated 22-07-15 has been examined. The firm has not replied to the any of the points raised by this office. It may be observed that the quantity of import applied & the calculation given has changed drastically.

For example some of the changes in quantity is as given below.

Item no	Qty applied as per application in MT	Calculation given in MT
677	1.0	2.668
671	21.0	54.188
672	55.0	146.28
673	19.0	48.76

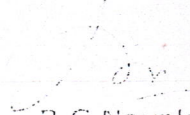
In view of above the firm has to submit amended AA with the revised quantity of import.

Again the calculation submitted is not clear. For example for Sheet 1 & 2 calculation the dimension of finished component is not available. So how the component weight of 5 kg, 0.2 kg arrived at is not known.

In view of above we may ask DGFT to get the point wise reply to our letter of 24-11-14 along with above clarifications to examine the request. The firm may also be asked to submit single reply against each AA. If no reply is received within two weeks, DES I may decide as per EXIM Policy/Procedure.

The above issues with the approval of 1A (KKT).


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi


B.C. Nayak
Development Officer
07-09-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(136)/14-TSW(B)

dated

62

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

22
24/11/15

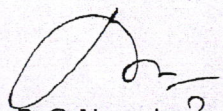
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104233 dt 20-05-14.

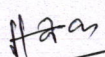
DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm's reply of dated 11-06-15 has been examined. it is observed the applicant has stated their problem regarding transmission of their AA & this is to be sorted out by DGFT.

DGFT is requested to get the information to this Office letter of dated 24-09-15 to examine the request. (Copy enclosed).

The above issues with the approval of IA (KKT).


B.C. Nayak 26/11
Development Officer
26-11-15 /

Enclosure- a/a


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi
63

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

8 W

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104233 dt 20-05-14.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm's reply of dated 22-07-15 has been examined. The observations are as follows.

1. There are 1134 items of import. The item no of calculation given does not match with the item no of the list of items. For example item no 677 of the calculation given is 40 mm plate while in application, it is fasteners of 1822 number. So the list must be properly co-related.
2. The calculation submitted is incomplete. For example for Sheet 1 & 2 calculation, the dimension of finished component is not available. So how the component weight of 5 kg, 0.2 kg arrived at is not indicated. The firm may submit complete calculation of raw material with dimensional drawing.
3. In addition to above, point wise reply to this office letter of dated 10-10-14 (Copy enclosed) is solicited.
4. The firm may also be asked to submit single reply against each AA.

The above issues with the approval of IA (KKT).

Ham


B.C. Nayak
Development Officer
24-09-15

Enclosure- a/a

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(137)/14-TSW(B)

dated

64

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

SQ.NP.28
C/H. 24/11/2015

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(165)/14-ME

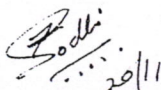
Subject: AA no 0710106274 dated 01.08.14 of M/s Venkateshwara Engg. Works.

Norms may be fixed as follows:-

- Weight of Sno 7, 8, 9, 10, 11, 12, 17 and 18 of items of export may be amended as 6, 6, 2, 2, 2, 2, 32 and 34 kgs respectively.
- Relevant size of Sno 1 of items of import may be allowed for 168 kgs inclusive of 13.51% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 2 of items of import may be allowed for 83.5 kgs inclusive of 15.97% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 3 of items of import may be allowed for 63.5 kgs inclusive of 22.12% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 4 of items of import may be allowed for 86.5 kgs inclusive of 49.14% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 5 of items of import may be allowed for 64.5 kgs inclusive of 19.44% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 6 of items of import may be allowed for 13.5 kgs inclusive of 12.5% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 7 of items of import may be allowed for 9 kgs inclusive of 12.5% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 8 of items of import may be allowed for 55 kgs inclusive of 30.95% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 9 of items of import may be allowed for 55 kgs inclusive of 30.95% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 10 of items of import may be allowed for 86 kgs inclusive of 22.86% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 11 of items of import may be allowed for 80 kgs inclusive of 25% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 12 of items of import may be allowed for 74 kgs inclusive of 12.12% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 13 of items of import may be allowed for 81 kgs inclusive of 35% wastage after affecting 50% recovery for scrap.
- Relevant size of Sno 14 of items of import may be allowed for 113 kgs inclusive of 17.17% wastage after affecting 50% recovery for scrap.

This issue with the approval of Director (ME) for taking a view by NC.

Han


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(165)/2014-ME dated 20.11.15

65

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

UDYOG BHAWAN, NEW DELHI
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
Foreign Trade Development Officer
HARADHAN DAS

30
24/11/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510390633 dt 21-08-14.

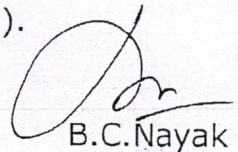
DES-I, DGFT may kindly refer to the above mentioned AA of M/S Borg Warner. This office recommends the following.

Export Product: EGR Cooler for Diesel Engine- 1 No.

Inputs:

Sl. No.	Item	Qty.
1	Case Stainless Steel	1.007kg/kg content in export product.
3,4	Brazing paste	Quantity as per 15 of C-1647.
2,5,6,7	Components	Net to net as per GN-4 with accountability clause.

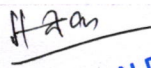
The above issues with the approval of JS(RKS).


B.C. Nayak
Development Officer
19-11-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(83)/13-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

37
24/11/15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

REMINDER

संख्या

No..... 17(45)/2015-IPHW

दिनांक

Date.20.11.2015

M/s. Apar Industries Ltd.
Apar House, Corporate Park
Building No. 5, SION Trombay Road
Chembur, Mumbai, Maharashtra-400071

Sub:- Application for ratification of norms of Advance Licence No 0310794073 dated 24.2.2015 for export of "Fibre Optical Fibre Armoured Cable".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 19.10.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- i) Details of export product
- ii) Quantity of import item required to manufacture one unit of export product for each export item separately
- iii) Design, calculation details, formula, technical specifications and drawing of export product
- iv) Wastage claimed in manufacturing process
- v) Justification of wastage

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Hra
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Yours faithfully

Asha
(Asha Nangia)
Director

✓ Copy to:

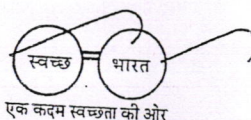
Shri Haradhan Das w.r.t. DGFT ID Note No. 01/80/050/00209/AM16/DES-1/810
FTDO dated 17.9.2015
O/o. DGFT
Udyog Bhawan
New Delhi

67



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003



ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

No. 46011/84/2009-PC.II
Ministry of Chemicals and Fertilizers
Department of Chemicals & Petrochemicals

66
24/11/15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 1st December, 2015

M/s Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd.
Plot No. 81, EPIP, Whitefield,
Bagalore – 560 066
Fax: 080-2841 6210
Email: info@laxmieletronics.com

Sub: Ratification of Norms for Advance Authorization No. 0710108269 dated
26.05.2015 – reg.

Sir,

This is with reference to your letter dated November 23, 2015 on the subject cited above. In order to examine your application further, you are being advised to furnish the following information:-

- Weight of all the four export products individually for one number, content of all inputs in the one number of final product duly certified by Chartered Engineer.
- Weight of the one number of each of the four export products produced and corresponding consumption of inputs duly certified by Chartered Accountant for the last three financial years.

Please submit reply within fifteen days from the date of issue of this letter. If we do not receive the information within stipulated time, it would be presumed that you are no longer interested in process of applications relating to all the above Advance Authorizations.

Yours faithfully

[Signature]
(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442/Telefax: 011-23071187

Email: omsharma@nic.in

✓ Copy to:-

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562,
Fax: 2306 2225/23061613

[Signature]

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Shri NK
MA
11/12/15

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No - 70
H. 24/11/15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

REMINDER

संख्या

No..... 17(43)/2015-IPHW

दिनांक

Date.....19.11.2015

M/s. Donaldson India Filter Systems Pvt. Ltd.
Village Naharpur Kasan
Distt. Gurgaon, Haryana-122001

Sub: Application for ratification of norms of Advance Licence No.0510394381 dated 16.7.2015 for export of "Primary Element".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 24.09.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- Details of the end product where export product would be used
- Details of export product
- Quantity of import items required for manufacturing one unit of export product for each export item
- Composition of each set at item Sl. No. 4 and 5 of export product
- Wastage claimed in the manufacturing process
- Justification of wastage

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

HAan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Copy to:

Shri Haradhan Dass
FTDO
O/o DGFT
Udyog Bhawan
New Delhi

w.r.t. DGFT I. D.. No. 01/80/050/128/AM16/DES-1/1475
dated 16.7.2015

69



ELECTRONICS INDIA
Billion Needs Million Chips



एक कदम स्वच्छता की ओर

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

312

Sl no. 74
dt 13-10-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310796416 dt 04-06-15

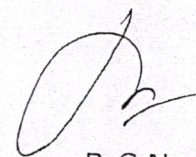
DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm has mentioned the export product as "2X660 MW Steam turbine & Generator with Auxiliaries & spares" The firm may separate the export item as "2X660 MW Steam turbine", "Generator", and " Auxiliaries & spares" and submit information as follows.

1. Column 16A of ANF 4A.

In addition following information of appendix 4E Sl no 1. A of application.

2. Sl no a and b of Engineering products(ii) of Technical Details.
3. Sl no b) of Raw materials /Consumables.
4. Sl no e) for components
5. The sl no of insulating materials & consumables separately & their total value.
6. Break up all items of import in sets to numbers like item no 1, 6, 198 to 204 etc.
7. AA number of the similar export product & copy of NC Decision

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
02-11-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(174)/10-TSW(B)

Has

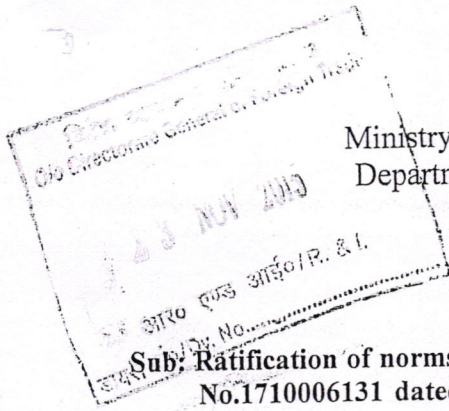
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

70

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

01/87/107352/10ml6

SD.No. 79
24/11/15



Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1710006131 dated 11.06.2015 issued in favour of M/s. Birla Furukawa Fibre Optics Pvt. Ltd. Goa.

DES

Reference DGFT I.D. No. 01/80/050/135/AM16/DES-I/492 dated 16.07.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Birla Furukawa Fibre Optics Pvt. Ltd. Goa for export of "Telecommunication Grade Single Mode Optical Fibre)."

2. The FOB value of export is Rs.36,052,500.00 (US\$ 570,000.00) and CIF value of Import is Rs 30,208,140.00(US\$ 469,800.00).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import item	Wastage allowed	Total Quantity Recommended (Kg)
1	Single mode optical fibre	2%	2789.700
2	UV resin 1	2%	1857.420
3	UV resin 11	2%	2596.920

The above quantity recommended is inclusive of shrinkage of 4% for UV resin 1 and 6.1% for UV resin 11.

(Asha Nangia)
Director

✓ Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(35)/2015-IPHW dated 17.11.2015

H7a
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

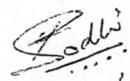
30(153)/15-ME

Subject: AA no 0510394588 dated 17.06.15 in respect of M/s Jayanita Exports Pvt Ltd.

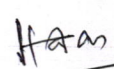
The norms may be fixed as follows:-

- Relevant size of import may be allowed for 98335 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(153)/15-ME dated 19.10.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi
72

UDYOG BHARATI, New Delhi
Department of Commerce
Directorate General of Foreign Trade
Foreign Trade Development Officer
HARADHAN DAS

SQ. No. 86
24/11/15

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(177)/15-ME

Subject: AA No. no 03110065493 dated 19.06.15 in respect of M/s Yogeshwar Engg. Pvt. Ltd.

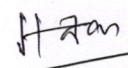
Norms may be fixed as follows:-

- Per unit weight of export product may be specified as 24.35 gm.
- Import may be allowed as applied inclusive of 33.47% wastage.

This issue with the approval of Director (ME)


(KS Sodhi)
AD (ME)

✓
Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(177)/15-ME dated 24.11.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Office of the development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

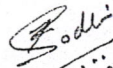
30(179)/15-ME

Subject: AA 05610004641 dated 07.07.15 in respect of M/s Hindustan Equipments P. Ltd

Norms may be fixed as follows:-

- Relevant size of import may be allowed for 39606 kg after affecting 1/3 rd recovery for scrap and inclusive of 46.7% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(179)/15-ME dated 24.11.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

74

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

131
24/11/15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the November 30, 2015

To

M/s. Netafin Irrigation India Pvt. Ltd.,
Plot No : 268 – 270, 271/B GIDC,
Manjusar, SAVLI,
BARODA, GUJARAT – 391 775.
(Tele : 91-2667-264601/2/3)
Email : umakant_patel@netafim-india.com

Subject : Advance Authorization Application from M/s. Netafin Irrigation India Pvt. Ltd.,
Baroda, Gujarat for the import of raw material against the export of Advance
Authorisation Numbers is as under :

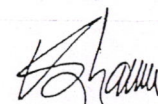
(a) No. 3410041424 dated 04.08.2015 (b) No. 3410041425 dated 04.08.2015
(c) No. 3410041457 dated 14.08.2015 (d) No. 3410041426 dated 04.08.2015

Sir.

I am directed to refer to your advance authorization application received from O/o DGFT
on the subject cited above. You are again being advised to submit the following information

- 1 The item of export indicated is in meters and raw material sought to be imported is in weight. The technical specification and weight/meter of the export product may be indicated with separate weight of Drippers/meters. Copy of export order may also be furnished.
- 2 Detailed manufacturing process along with technical justification for wastage at each stage of manufacturing process and also on each of the raw materials duly certified by Chartered Engineer (CE) may be furnished.
- 3 Separate raw material requirement for the export product may be indicated as net content and quantity applied for import (net quantity wastage) duly certified by Chartered Engineer (CE).
- 4 Complete material balance for the export product separately indicating input and output.
- 5 Details of production of export product under reference and corresponding consumption of all the raw-materials (both imported and indigenous) during the last three financial years duly certified by Chartered Accountant (CA).
- 6 Small sample of the export product, if feasible.
7. Any other relevant information in support of application.
8. The above information must be received with in 15-days from the date of issue of this letter. If the information is not received, in the stipulated time, it would be presumed that you are no longer interested in these applications.

Your's faithfully,


(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

75


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

✓ **Copy to : DGFT/DES-I (Shri Haradhan Das, FTDO), Udyog Bhawan, New Delhi**
(w.r.t. their U.O. Nos.(a) 01/80/050/00339/AM-16/DES-1/1157 dated 20.11.2015, (b) 01/80/050/00338/AM-16/DES-1/1162 dated 20.11.2015, (c) 01/80/050/00336/AM-16/DES-1/1163 dated 20.11.2015 and
(d) 01/80/050/00337/AM-16/DES-1/1570 dated 20.11.2015 for information.

HARADHAN DAS
Joint Development Officer
District General of Police
Department of Commerce
Udyog Bhawan, New Delhi

S.No 736
28/11/15

TEAM REPORT

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

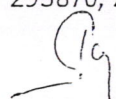
While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT,DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31March 2012 at Manesar ,Haryana .

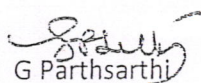
Shri WS Walia GM, and Shri.Chadrashekhar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

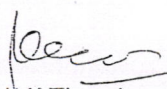
Export product	Inputs material	Recommendation for import
Cement Shoes	(i)Seamless	For these products there exist SION C- 1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
Float Shoes	Casing pipe	
Cementing Collars	(ii)Components	
-Packers	(i)Seamless	Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
-Linear Hangers	Casing Pipe	
-Fluted casing		
-Flow Coupling	(ii)Components	
-Anchor Tubing		
-Lock Mandrel		
-Splined Expansion Joint		

-The Components are recommended on net to net -basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.


KK Funda
Asth Director


G Parthsarthy
Dy DGFT


K.K.Tiwari
Industrial Adviser


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

76

S.No 145
28/11/15

TEAM REPORT

Visit to M/s BOTIL OIL Manesar for ratification under para 4.17 of Exim Policy.

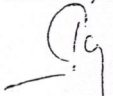
While considering the proposal of M/s BOTIL Oil, Manesar for ratification of adhoc input output norms under para 4.7 of Exim Policy for Oil field equipment, NC-I decided (vide File No 01/80/162/1034/AM12 /DES-I dated 17.02.2012) that a team of officers from DGFT,DHI and MSME may visit the factory of the applicant to see its manufacturing operations and assess wastages. Accordingly, a team consisting of officers listed at the last line, visited the factory premises of BOTIL Oil India on 31March 2012 at Manesar ,Haryana .

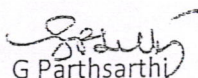
Shri WS Walia GM, and Shri Chadrashekhar briefed about the manufacturing process, took the team around the factory and shown the products and machining operations going on there. They were requested to provide a copy of ERP data of material used for manufacturing a particular export product, but these are still awaited from the unit. However after observing the manufacturing process and wastage involved in different stages of manufacture, the team recommends the following:

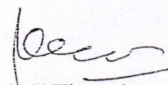
Export product	Inputs material	Recommendation for import
Cement Shoes	(i)Seamless	For these products there exist SION C-1624, 1625, and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.
Float Shoes	Casing pipe	
Cementing Collars	(ii)Components	
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i)Seamless Casing Pipe (ii)Components	Length of relevant seamless pipe may be permitted @1 Nos of actual length of EP + ½ " Extra. In addition to above, the OD of relevant seamless pipe may be permitted as actual OD of EP + ¼" Extra.

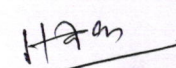
-The Components are recommended on net to net -basis with accountability clause..

Advance authorisation nos 0510-225643; 283074; 284479; 284482; 286716; 293271; 293870; 295211; 308174 and 320191 are recommended for ratification on above lines.


KK Funda
Asth Director


G Parthsarthy
Dy DGFT


K.K.Tiwari
Industrial Adviser


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. 157
04.24/11/15

Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

30(180)/15-ME

Subject: AA no 0310798658 dated 01.04.15 of M/s Marine frontiers.

Norms may be fixed as follows:-

- Relevant S.No. 1 to 38, 84 to 125 and 127 to 171 of items of import may be allowed for on net to net basis with NIL wastage and accountability clause.
- S.No. 39 to 83 and 126 of items of import may be allowed as applied.

This issue with the approval of Director (ME)


(K S Sodhi)
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan
O/o the DC(MSME) Uo note no 30(180)/15-ME dt 24.11.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl. No. 172
dt. 24/11/15

Govt of India
Ministry of Micro, Small & Medium Enterprises
O/o the Development Commissioner
Mechanical Division

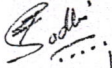
30(178)/15-ME

Subject: AA No 0510395691 dated 22.09.15 in respect of M/s Globe Hi Fabs.

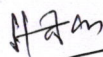
The norms may be ratified as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause..

This issue with the approval of Director (ME) for taking a view by NC.


(K.S. Sodhi)
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(178)/15-ME dated 24.11.15



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

79

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

173
24/11/15
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the November 27, 2015

To

M/s. POLY MEDICURE LTD.,
B-232, Third Floor, Okhla,
Industrial Estate, Phase-III,
New Delhi – 110 020.
Email ID : himanshu@polymedicure.com

Subject : Advance Authorisation Application from M/s. Poly Medicure Ltd, New Delhi for the import of inputs against the export products against Advance Authorisation Numbers is as under :

- (1) No. 0510395737 dated 24.09.2015 (2) No. 0510395698 dated 23.09.2015,
(3) No. 0510395734 dated 24.09.2015 (4) No. 0510395645 dated 16.09.2015
(5) No. 0510395735 dated 24.09.2015 (6) No. 0510395738 dated 24.09.2015

Sir.

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Requirement of each of inputs alongwith their justification for import quantity and wastages claimed.
2. Chemical name, Technical specifications alongwith foreign suppliers' catalogue for all the items of import may be furnished..
3. Detailed and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. You have applied for the import in respect of above Advance License is to be imported in rolls or in cut sizes, the complete details may be furnished.
4. Detailed manufacturing process alongwith justification for wastages at each stage and also on each of the raw material may be furnished.
5. Complete details of manufacturing process, material balance alongwith justification for wastages at each stage duly certified by Chartered Engineer (CE).
6. Details of production of export product under reference during the last three years duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Please submit reply within 15-days from the date of issue of this letter. If we do not receive the information within stipulated time, it would be presumed that you are no longer interested in process of applications relating to all the above Advance Authorizations.

Shri NK

HAAN
11/12/15

HAAN
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-

(w.r.t. their U.O. Nos. (1) 01/80/050/00364/AM-16/DES-1/1166 dated 20.11.2015
(2) 01/80/050/00367/AM-16/DES-1/1160 dated 20.11.2015 (3) 01/80/050/00362/AM-16/DES-1/1169 dated 20.11.2015 (4) 01/80/050/00366/AM-16/DES-1/1165 dated 20.11.2015 (5) 01/80/050/00365 /AM-16/DES-1/1164 dated 20.11.2015 & (6) 01/80/050/00363/AM-16/DES-1/1167 dated 20.11.2015.

312

SI-NR-497

Case No. A-03

At 13-10-15

At 24-11-15 ✓

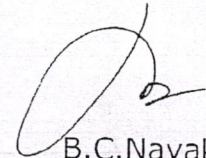
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S LMT for ratification of norms of AA
NO- 3110065291 dt 24-02-15

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S LMT. The firm has replied vide their letter of dated 06-10-15. It has not replied to any of the points sought vide this Office letter of dated 12-05-15. The firm has only submitted statement of shipping bills with out giving any of the above information.

In view of above, DES-I may decide based on import policy.

The above issues with the approval of IA(KKT).

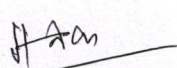


B.C. Nayak
Development Officer
02-11-15

DGFT (, FTDO, NC-I, DES- I)

Deptt. of HI, UO No 3(102)/15-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

81

HARADHAN DA
Foreign Trade Development
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan

WC

501
S. No. 223

Chs. No. AIR.

27-7-15

21-7-15

24/11/15

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Flovel Energy pvt ltd for ratification of norms of AA no 0510271787 dtd 31-08-10

DES-I, DGFT may kindly refer to above mentioned AA of M/s Flovel Energy pvt ltd. It is observed that the request was earlier rejected as per Policy circular 50 dtd 28-12-11. It is observed that the circular has been issued after the issue of AA & this aspect may be looked in to by DGFT.

Firm's reply dated 01-05-15 & written submission have been examined. Based on the information submitted, this Office recommends the following.

Export

"The Authorisation holder is allowed to supply to M/s. Ginni Global Private Ltd. at Balsio Hydro Eectro - Mechanical Project Site: Dedunde Village, Near Kurthala, Distt. Chamba, Himachal Pradesh against contract no. GGPL/BHEP/Supply - 01 dt. 01.09.2009." as per amendment no 2 of dated 19-01-11.

Import

As mentioned in their letter of 09-05-13 & subsequent submission of dated 27-04-15, they have completely manufactured the turbines. As far as generator side is considered, they have machined rotor shaft & the same was assembled with the turbine runner.

In view of above facts, there is manufacturing activity involved in the supply of the export product. The import consists of six items which are components. This Office, therefore, recommends import under GN-4 with accountability.

The above issues with approval of JS(RKS).



B.C. Nayak
Development Officer
10-07-15

279/DES-I
11/7/15
Self

H2m
10/7/15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(11)/13-TSW(B)

dated

260